

**Office of Directorate General of Foreign Trade
New Delhi -110011**

Para 4.7 Decision

Meeting No. 10/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 15.10.2015 under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Nirmal Kumar, Dy.DGFT
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC III meeting No. 09/82 was scheduled for 30.09.2015 but actually held on 09.10.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

MEETING NUMBER : 10/82-ALC4/2015 **MEETING DATE** : 15.10.2015

1	Case No.: 132/8/82- ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:18.11.2015
Decision : Information called for firm is awaited and deferred the case.				

2	Case No.: 353/5/82- ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00493/AM16/	RLA File :03/95/040/00130/AM11/	Lic.No/Date:0310575673 24.05.2010	Defer Date:18.11.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC(Petrochemical) .				

3	Case No.: 14/24/82- ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910043414	Defer

:01/82/050/00814/AM11/	:09/24/040/00210/AM11/	08.09.2010	Date:18.11.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals).			

4	Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:18.11.2015
Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals .				

5	Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide O.M. No.46011/38/2015-PC dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

6	Case No.:45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Approved
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Date:15.10.2015
Decision : The Committee decided to ratify norms for the export product Tenofovir Disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI (Norms) dated October.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

7	Case No.:43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:18.11.2015
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/364/2014-PI (Norms) dated January, 2015, uploaded along with these minutes, decided to call for technical information from the firm and deferred the case.				

8	Case No.:82/23/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01129/AM14/	RLA File :34/24/040/00212/AM14/	Lic.No/Date:3410038711 12.12.2013	Defer Date:18.11.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)				

9	Case No.:45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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			15.10.2015	
	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

10	Case No.:374/5/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00514/AM16/	RLA File :03/95/040/01015/AM14/	Lic.No/Date:0310775114 20.03.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

11	Case No.:35/8/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case
	HQ File :01/82/050/00699/AM15/	RLA File :09/24/040/00639/AM14/	Lic.No/Date:0910059643 27.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product 1,1-Cyclohexane diacetic Anhydride based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/253/2015-PI (Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

12	Case No.:92/8/82-ALC4/2015	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00888/AM16/	RLA File :52/24/040/00055/AM14/	Lic.No/Date:5210040903 02.04.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Thisa based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2011-Ch-II dated 14.07. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

13	Case No.:1/13/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/85/050/00104/AM15/	RLA File :09/24/040/00007/AM15/	Lic.No/Date:0910059734 08.04.2014	Defer Date:18.11.2015
	Decision: Committee considered the case as per agend and decided to advise the firm to chek the ICHS code of export product.			

14	Case No.:53/5/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status: Approved
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:15.10.2015
	Decision : It was decided to defer the case for want of comments of DoP .			

15	Case No.:1/9/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/85/050/00067/AM15/	RLA File :09/24/040/00049/AM15/	Lic.No/Date:0910059919 28.04.2014	Defer Date:18.11.2015
	Decision : Committee considered the case as per agend and decided to advise the firm to chek the ITCHS code of export product.			

16	Case No.:76/10/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP .			

17	Case No.:57/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PCs forwarded vide U.O.No.14010/13/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

18	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemical).			

19	Case No.:383/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Deferred
	HQ File :01/82/050/00523/AM16/	RLA File :09/24/040/00019/AM15/	Lic.No/Date:0910060081 13.05.2014	Defer Date:
	Decision : It was decided to defer the case for want of comments of DoP.			

20	Case No.:14/5/82-ALC4/2015	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00154/AM16/	RLA File :52/24/040/00009/AM15/	Lic.No/Date:5210041040 13.05.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

21	Case No.:15/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00155/AM16/	RLA File :08/24/040/00055/AM15/	Lic.No/Date:0810131405 19.05.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

22	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

23	Case No.:9/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/638/2014-PI (Norms) dt. 06.10.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

24	Case No.:1/3/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00031/AM16/	RLA File :31/83/040/00006/AM15/	Lic.No/Date:3110064305 05.06.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Gama Butyrolactone based on the recommendation of D/o Pharmaceuticals forwarded vide U.O. No.14010/122/2011-Ch-II dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

25	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

26	Case No.:364/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00504/AM16/	RLA File :09/24/040/00124/AM15/	Lic.No/Date:0910060469 17.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/276/2015-PI(Norms) dated 01.09. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

27	Case No.:164/6/82-ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

28	Case No.:170/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

29	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

30	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

31	Case No.:204/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

32	Case No.:211/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

33	Case No.:370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

34	Case No.:26/9/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
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	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Oxo-Erythronolide A-11,12-Carbamate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/604/2014-PI(Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:375/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
35	HQ File :01/82/050/00515/AM16/	RLA File :22/24/040/00023/AM15/	Lic.No/Date:2210015018 12.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefoperazone sodium Sterile based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/284/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:88/9/82-ALC4/2014	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
36	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:18.11.2015
	Decision : Information called for firm in the meeting no. 3/82 AM16 (minutes uploaded) is awaited. The case was deferred.			

	Case No.:365/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
37	HQ File :01/82/050/00505/AM16/	RLA File :22/24/040/00028/AM15/	Lic.No/Date:2210015020 15.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cephalothin for injection based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/283/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:108/9/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
38	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:18.11.2015
	Decision : Information called for firm in the meeting no. 19/82 AM 14 & 3/82 AM16 (minutes uploaded) is awaited. The case was deferred.			

39	Case No.:94/5/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00234/AM16/	RLA File :05/24/040/00126/AM15/	Lic.No/Date:0510389737 16.07.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

	Case No.:248/13/82- ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
40	HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date:0310786993 17.07.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/120/2015-PI(Norms) dt.30.09.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:1/6/82- ALC4/2014	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
41	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:18.11.2015
	Decision : It was decided to send a copy of application to D/o pharmaceuticals.			

	Case No.:79/9/82- ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
42	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

	Case No.:24/9/82- ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
43	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

	Case No.:78/9/82- ALC4/2014	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
44	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/583/2014-PI(Norms) dt.09.03.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:396/5/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
45	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:18.11.2015

	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemical).		
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46	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

47	Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date:18.11.2015
	Decision : Information called for firm is awaited and hence it was decided to deferred the case.			

48	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:18.11.2015
	Decision : It was decided to send a copy of application to DoP.			

49	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

50	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

51	Case No.:44/9/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/57/2015-PI(Norms) dt. Sept. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

52	Case No.:373/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00513/AM16/	RLA File :22/24/040/00039/AM15/	Lic.No/Date:2210015055 06.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

53	Case No.:203/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

	Case No.:42/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
54	HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Ractopamine Hcl based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/105/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

55	Case No.:105/9/82-ALC4/2014	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited and deferred the case.			

	Case No.:53/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
56	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/282/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:8/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
57	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Meropenem Sterile based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/252/2015-PI(Norms) dated 01.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

58	Case No.:93/9/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DC&PCs forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

59	Case No.:23/9/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:18.11.2015
	Decision :Information called for from the firm is awaited and deferred the case.			

60	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Ethyl 4-Chloro-2-Fluoro-5 based on the recommendation of DC&PCs forwarded vide U.O.No.15022/6/2010-Ch-II dated 10.03.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

61	Case No.:211/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01214/AM15/	RLA File :03/94/040/00423/AM15/	Lic.No/Date:0310788032 14.08.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product EDTA based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

62	Case No.:48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

63	Case No.:378/5/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00518/AM16/	RLA File :31/83/040/00115/AM15/	Lic.No/Date:3110064753 19.08.2014	Defer Date:18.11.2015

	Decision : The Committee considered the case for ratification of norms as per agenda. Since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.		
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64	Case No.:60/13/82-ALC4/2014	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Carisoprodol based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/176/2015-PI(Norms) dated 1.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

65	Case No.:240/5/82-ALC4/2015	Party Name:VIC INDUSTRIES,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00380/AM16/	RLA File :17/24/040/00054/AM15/	Lic.No/Date:1710005896 22.08.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited and deferred the case.			

66	Case No.:229/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01232/AM15/	RLA File :03/94/040/00465/AM15/	Lic.No/Date:0310788333 25.08.2014	Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Disodium Megnesuim based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

67	Case No.:215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

68	Case No.:45/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited and deferred the case.			

69	Case No.:264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

70	Case No.:42/9/82- ALC4/2014	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date:0810133103 26.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

71	Case No.:255/13/82- ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

72	Case No.:382/5/82- ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

73	Case No.:377/5/82- ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

74	Case No.:43/9/82- ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

75	Case No.:456/5/82- ALC4/2015	Party Name:CLARION DRUGS LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00596/AM16/	RLA File :50/24/040/00006/AM15/	Lic.No/Date:5010002152 28.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

76	Case No.:224/13/82- ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310788515	Defer

	:01/82/050/01227/AM15/	:03/94/040/00391/AM15/	28.08.2014	Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

77	Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

78	Case No.:256/13/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

79	Case No.:262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

80	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

81	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

82	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

83	Case No.:75/9/82-ALC4/2014	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510390973	Defer

:01/82/050/00872/AM15/	:05/24/040/00235/AM15/	04.09.2014	Date:18.11.2015
Decision : It was decided to defer the case for want of comments of DoP.			

84	Case No.:401/5/82-ALC4/2015	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00541/AM16/	RLA File :34/24/040/00141/AM15/	Lic.No/Date:3410040510 04.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/282/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

85	Case No.:71/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Ractopamine Hcl based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/105/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

86	Case No.:81/5/82-ALC4/2015	Party Name:RUCHI INFRASTRUCTURE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00221/AM16/	RLA File :56/24/040/00034/AM15/	Lic.No/Date:5610004407 15.09.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited accordingly decided to defer the case.			

87	Case No.:65/13/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date:
	Decision : This case has already been approved in NC 09/AM16 dt. 30.09.2015.			

88	Case No.:391/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00531/AM16/	RLA File :34/24/040/00138/AM15/	Lic.No/Date:3410040551 15.09.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited accordingly decided to defer the case.			

89	Case No.:398/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00538/AM16/	RLA File :34/24/040/00122/AM15/	Lic.No/Date:3410040555 15.09.2014	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/42/2015-Ch-II dated 7.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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90	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

91	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemicals)			

92	Case No.:380/5/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

93	Case No.:399/5/82-ALC4/2015	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00539/AM16/	RLA File :05/23/040/00235/AM15/	Lic.No/Date:0510391191 18.09.2014	Defer Date:18.11.2015
	Decision : Information called for firm in the meeting no. 5/82 AM16 (minutes uploaded) is awaited. The case was deferred.			

94	Case No.:381/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00521/AM16/	RLA File :08/24/040/00207/AM15/	Lic.No/Date:0810133388 19.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

95	Case No.:390/5/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00530/AM16/	RLA File :08/24/040/00225/AM15/	Lic.No/Date:0810133394 19.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemicals).			

96	Case No.:376/5/82-	Party	Meet No/Date:10/82-	Status:Case
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	ALC4/2015	Name:R.K.INDUSTRIES,	ALC4/2015 15.10.2015	Approved
	HQ File :01/82/050/00516/AM16/	RLA File :08/24/040/00231/AM15/	Lic.No/Date:0810133412 23.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/71/2013-Ch-II dated 06.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
97	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:18.11.2015
	Decision :The committee considered the case and deferred the case for want of comments from D/o C&PC(Chemicals)			

	Case No.:49/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
98	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

	Case No.:176/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
99	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:27.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

	Case No.:179/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
100	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product EDTA Diammonium based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:372/5/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
101	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

102	Case No.:29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

103	Case No.:356/5/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00496/AM16/	RLA File :09/24/040/00350/AM15/	Lic.No/Date:0910061069 09.10.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

104	Case No.:350/5/82-ALC4/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00490/AM16/	RLA File :05/23/040/00238/AM15/	Lic.No/Date:0510391555 13.10.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

105	Case No.:124/5/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00264/AM16/	RLA File :03/94/040/00684/AM15/	Lic.No/Date:0310790248 14.10.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Calcium Removal Agent Sr.8104 based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/176/2011-Ch-II dated 20.10.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

106	Case No.:384/5/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00524/AM16/	RLA File :09/24/040/00382/AM15/	Lic.No/Date:0910061123 20.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product N-(N-Methyl-N-(2-Isopropylé based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/409/2015-PI(Norms) dated 29.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

107	Case No.:125/5/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00265/AM16/	RLA File :03/94/040/00605/AM15/	Lic.No/Date:0310790441 21.10.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o C&PC, forwarded vide U.O. No.14010/176/2011-Ch-II dated 20.10.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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108	Case No.:352/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00492/AM16/	RLA File :09/24/040/00398/AM15/	Lic.No/Date:0910061128 22.10.2014	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product Reversacol Pennine Green based on the recommendation of DC&PCs forwarded vide U.O.No.14010/138/2011-Ch-II dated 19.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

109	Case No.:1/19/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/85/050/00156/AM15/	RLA File :09/24/040/00411/AM15/	Lic.No/Date:0910061136 27.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/223/2015-PI(Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. However, ITCHS code of export product need to be corrected by the firm. RA concerned may take necessary action as per decision of NC.			

110	Case No.:387/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00527/AM16/	RLA File :09/24/040/00412/AM15/	Lic.No/Date:0910061152 29.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/420/2015-PI(Norms) dated October.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

111	Case No.:171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:18.11.2015
	Decision : it was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

112	Case No.:70/18/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01436/AM15/	RLA File :03/94/040/00557/AM15/	Lic.No/Date:0310790636 30.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/66/2015-PI(Norms)			

	dated September 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
113	Case No.:388/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00528/AM16/	RLA File :09/24/040/00396/AM15/	Lic.No/Date:0910061183 05.11.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/102/2014-PI(Norms) dt. October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
114	Case No.:1/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date:0910061188 07.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/406/2015-PI(Norms) dated September 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
115	Case No.:359/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00499/AM16/	RLA File :22/24/040/00067/AM15/	Lic.No/Date:2210015119 10.11.2014	Defer Date:18.11.2015
	Decision :It was decided to defer the case for want of comments of DoP.			
116	Case No.:358/5/82-ALC4/2015	Party Name:SHEETAL CHEMICALS PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00498/AM16/	RLA File :09/24/040/00422/AM15/	Lic.No/Date:0910061196 10.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/286/2015-PI(Norms) dated 07.10. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
117	Case No.:393/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date:18.11.2015
	Decision :It was decided to defer the case for want of comments of DoP.			
118	Case No.:198/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred

		LIMITED	15.10.2015	
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

119	Case No.:392/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00532/AM16/	RLA File :09/24/040/00405/AM15/	Lic.No/Date:0910061222 13.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

120	Case No.:126/8/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

121	Case No.:129/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00269/AM16/	RLA File :03/94/040/00740/AM15/	Lic.No/Date:0310791183 18.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

122	Case No.:366/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00506/AM16/	RLA File :09/24/040/00424/AM15/	Lic.No/Date:0910061281 20.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/422/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

123	Case No.:371/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00511/AM16/	RLA File :09/24/040/00463/AM15/	Lic.No/Date:0910061295 24.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/423/2015-PI(Norms) dated 8 th October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

124	Case No.:357/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
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	HQ File :01/82/050/00497/AM16/	RLA File :09/24/040/00435/AM15/	Lic.No/Date:0910061305 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/276/2015-PI(Norms) dated 1.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

125	Case No.:355/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:18.11.2015
	Decision :It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

126	Case No.:94/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/143/2015-PI(Norms) dt. October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

127	Case No.:367/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00507/AM16/	RLA File :09/24/040/00476/AM15/	Lic.No/Date:0910061308 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/421/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

128	Case No.:126/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP			

129	Case No.:362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

130	Case No.:247/5/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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			15.10.2015	
	HQ File :01/82/050/00387/AM16/	RLA File :09/24/040/00467/AM15/	Lic.No/Date:0910061323 28.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

131	Case No.:257/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00397/AM16/	RLA File :03/95/040/00706/AM15/	Lic.No/Date:0310791534 28.11.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemicals).			

132	Case No.:360/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00500/AM16/	RLA File :05/23/040/00386/AM15/	Lic.No/Date:0510392229 01.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/224/2015-PI(Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

133	Case No.:361/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00501/AM16/	RLA File :05/23/040/00380/AM15/	Lic.No/Date:0510392228 01.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Tan-Endo Powder based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/224/2015-PI(Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

134	Case No.:245/5/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00385/AM16/	RLA File :09/24/040/00470/AM15/	Lic.No/Date:0910061327 02.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

135	Case No.:264/5/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00404/AM16/	RLA File :09/24/040/00471/AM15/	Lic.No/Date:0910061328 02.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

136	Case No.:128/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00268/AM16/	RLA File :03/95/040/00733/AM15/	Lic.No/Date:0310791625 02.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Petrochemicals)			

137	Case No.:68/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01434/AM15/	RLA File :03/94/040/00838/AM15/	Lic.No/Date:0310791657 03.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

138	Case No.:50/5/82-ALC4/2015	Party Name:RAJ PIONEER LABORATORIES INDIA PRIVATE LIMITED,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00190/AM16/	RLA File :56/24/040/00040/AM15/	Lic.No/Date:5610004489 03.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/414/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

139	Case No.:261/5/82-ALC4/2015	Party Name:SMILAX LABORATORIES LI MITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00401/A M16/	RLA File :09/24/040/00493/AM15/	Lic.No/Date:0910061 345 04.12.2014	Defer Date:18.11.20 15
	Decision : It was decided to defer the case for want of comments of DoP.			

140	Case No.:207/5/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00347/AM16/	RLA File :09/24/040/00474/AM15/	Lic.No/Date:0910061343 04.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

141	Case No.:385/5/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00525/AM16/	RLA File :52/24/040/00044/AM15/	Lic.No/Date:5210041339 05.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

142	Case No.:154/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

143	Case No.:265/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00405/AM16/	RLA File :09/24/040/00479/AM15/	Lic.No/Date:0910061351 05.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Methyl (E) based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/538/2013-PI(Norms) dated 26.09.2013 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:244/5/82-ALC4/2015	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00384/AM16/	RLA File :09/24/040/00420/AM15/	Lic.No/Date:0910061353 05.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

145	Case No.:248/5/82-ALC4/2015	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00388/AM16/	RLA File :09/24/040/00483/AM15/	Lic.No/Date:0910061354 05.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

146	Case No.:280/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01283/AM15/	RLA File :09/24/040/00498/AM15/	Lic.No/Date:0910061364 09.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Atazanavir Sulphate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/247/2015-PI(Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

147	Case No.:279/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited, accordingly deferred the case.			

148	Case No.:146/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00286/AM16/	RLA File :03/94/040/00852/AM15/	Lic.No/Date:0310791848 09.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

149	Case No.:139/5/82-	Party Name:J.B.	Meet No/Date:10/82-	Status:Case
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	ALC4/2015	CHEMICALS & PHARMACEUTICALS LIMITED	ALC4/2015 15.10.2015	Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:18.11.2015
	Decision : In light of comments of the representative of DoP, it was decided to call for copy of DML and master batch formula from the firm and deferred the case.			

150	Case No.:153/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00293/AM16/	RLA File :34/24/040/00244/AM15/	Lic.No/Date:3410040785 12.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

151	Case No.:260/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00400/AM16/	RLA File :09/24/040/00488/AM15/	Lic.No/Date:0910061381 12.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

152	Case No.:206/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00346/AM16/	RLA File :09/24/040/00511/AM15/	Lic.No/Date:0910061382 12.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

153	Case No.:246/5/82-ALC4/2015	Party Name:RAKSHIT DRUGS PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00386/AM16/	RLA File :09/24/040/00426/AM15/	Lic.No/Date:0910061387 15.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Diacerein based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/281/2015-PI(Norms) dated 07.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

154	Case No.:145/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Petrochemicals)			

155	Case No.:130/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

156	Case No.:104/18/82-ALC4/2014	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/01470/AM15/	RLA File :34/24/040/00245/AM15/	Lic.No/Date:3410040803 17.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

157	Case No.:127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

158	Case No.:133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

159	Case No.:99/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00239/AM16/	RLA File :03/94/040/00674/AM15/	Lic.No/Date:0310792173 19.12.2014	Defer Date:
	Decision :This case has already been approved in NC 08/AM16			

160	Case No.:143/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date:0310792175 19.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

161	Case No.:97/5/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00237/AM16/	RLA File :03/94/040/00896/AM15/	Lic.No/Date:0310792172 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cymoxanil technical based on the recommendation of D/o C&PC, forwarded vide U.O. No.15022/17/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

162	Case No.:205/5/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00345/AM16/	RLA File :09/24/040/00517/AM15/	Lic.No/Date:0910061414 19.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

163	Case No.:123/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00263/AM16/	RLA File :08/24/040/00347/AM15/	Lic.No/Date:0810134112 22.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

164	Case No.:144/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00284/AM16/	RLA File :03/94/040/00892/AM15/	Lic.No/Date:0310792262 22.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

165	Case No.:224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:18.11.2015
	Decision The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/412/2015-PI(Norms) dt. October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

166	Case No.:262/5/82-ALC4/2015	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00402/AM16/	RLA File :09/24/040/00481/AM15/	Lic.No/Date:0910061416 22.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Clopidogrel Bisulfate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/280/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

167	Case No.:216/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00356/AM16/	RLA File :09/24/040/00538/AM15/	Lic.No/Date:0910061424 22.12.2014	Defer Date:

	Decision : The Committee decided to ratify norms for the export product Reversacol Saddle brown based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/138/2011-Ch-II dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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168	Case No.:136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

169	Case No.:96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:18.11.2015
	Decision : It was decided to call for copy DML and master batch formula from the firm and deferred the case.			

170	Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC.			

171	Case No.:329/5/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00469/AM16/	RLA File :03/94/040/00899/AM15/	Lic.No/Date:0310792365 24.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

172	Case No.:114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemicals).			

173	Case No.:113/5/82-ALC4/2015	Party Name:VEXTA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00253/AM16/	RLA File :03/95/040/00792/AM15/	Lic.No/Date:0310792352 24.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

174	Case No.:108/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00248/AM16/	RLA File :03/94/040/00908/AM15/	Lic.No/Date:0310792384 26.12.2014	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product EDTA Diammonium based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

175	Case No.:115/5/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00255/AM16/	RLA File :03/95/040/00816/AM15/	Lic.No/Date:0310792387 26.12.2014	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product Yantq 2020 based on the recommendation of DC&PCs forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

176	Case No.:271/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00411/AM16/	RLA File :03/94/040/00882/AM15/	Lic.No/Date:0310792412 29.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

177	Case No.:241/5/82-ALC4/2015	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00381/AM16/	RLA File :09/24/040/00516/AM15/	Lic.No/Date:0910061461 29.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

178	Case No.:90/5/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00230/AM16/	RLA File :34/24/040/00254/AM15/	Lic.No/Date:3410040841 29.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

179	Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP			

180	Case No.:65/5/82-ALC4/2015	Party Name:CLEAN SCIENCE AND	Meet No/Date:10/82- ALC4/2015	Status:Case Deferred
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		TECHNOLOGY PVT.LTD.	15.10.2015	
	HQ File :01/82/050/00205/AM16/	RLA File :31/83/040/00204/AM15/	Lic.No/Date:3110065167 31.12.2014	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

	Case No.:222/5/82- ALC4/2015	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00362/AM16/	RLA File :09/24/040/00553/AM15/	Lic.No/Date:0910061469 31.12.2014	Defer Date:
181	Decision : The Committee decided to ratify norms for the export product (2R,3S) based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/253/2015-PI(Norms) dated 08.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:134/5/82- ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00274/AM16/	RLA File :03/94/040/00712/AM15/	Lic.No/Date:0310792545 01.01.2015	Defer Date:18.11.2015
182	Decision : : It was decided to defer the case for want of comments of DoP.			

	Case No.:226/5/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00366/AM16/	RLA File :09/24/040/00554/AM15/	Lic.No/Date:0910061471 01.01.2015	Defer Date:18.11.2015
183	Decision : : It was decided to defer the case for want of comments of DC&PC.			

	Case No.:137/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date:18.11.2015
184	Decision : It was decided to call for copy of DML and master batch formula from the firm and deferred the case.			

	Case No.:138/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:18.11.2015
185	Decision: It was decided to call for copy of DML and master batch formula from the firm and deferred the case.			

186	Case No.:69/5/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00209/AM16/	RLA File :03/95/040/00807/AM15/	Lic.No/Date:0310792533 01.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP.			

187	Case No.:70/5/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00210/AM16/	RLA File :03/95/040/00606/AM15/	Lic.No/Date:0310792532 01.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP.			

188	Case No.:84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/164/2011-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

189	Case No.:105/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00245/AM16/	RLA File :03/94/040/00864/AM15/	Lic.No/Date:0310792569 02.01.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

190	Case No.:106/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00246/AM16/	RLA File :03/94/040/00863/AM15/	Lic.No/Date:0310792568 02.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

191	Case No.:68/5/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00208/AM16/	RLA File :03/95/040/00810/AM15/	Lic.No/Date:0310792570 02.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/415/2015-PI(Norms) dated 1.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

192	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			
193	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			
194	Case No.:107/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00247/AM16/	RLA File :03/94/040/00933/AM15/	Lic.No/Date:0310792634 07.01.2015	Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product EDTA Diammonium based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
195	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PCs forwarded vide U.O.No.14010/13/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
196	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			
197	Case No.:62/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00202/AM16/	RLA File :03/94/040/00928/AM15/	Lic.No/Date:0310792678 08.01.2015	Defer Date:18.11.2015
	Decision : Information called for firm in the meeting no. 5/82 AM16 (minutes uploaded) is awaited. The case was deferred.			
198	Case No.:63/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred

			15.10.2015	
	HQ File :01/82/050/00203/AM16/	RLA File :03/94/040/00936/AM15/	Lic.No/Date:0310792676 08.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP.			

	Case No.:122/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00262/AM16/	RLA File :03/95/040/00682/AM15/	Lic.No/Date:0310792689 08.01.2015	Defer Date:
199	Decision : The Committee decided to ratify norms for the export product NTA Trisodium based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/13/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
200	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

	Case No.:220/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00360/AM16/	RLA File :09/24/040/00560/AM15/	Lic.No/Date:0910061516 09.01.2015	Defer Date:
201	Decision : The Committee decided to ratify norms for the export product Benzoyl cyano based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/276/2015-PI(Norms) dated 01.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
202	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DC&PC			

	Case No.:80/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
203	HQ File :01/82/050/00220/AM16/	RLA File :05/23/040/00465/AM15/	Lic.No/Date:0510392782 09.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefixime based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/426/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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204	Case No.:239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP.			

205	Case No.:150/5/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00290/AM16/	RLA File :03/94/040/00866/AM15/	Lic.No/Date:0310792839 12.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

206	Case No.:141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

207	Case No.:151/5/82-ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP			

208	Case No.:119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP			

209	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

210	Case No.:59/5/82-ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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			15.10.2015	
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

211	Case No.:64/5/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00204/AM16/	RLA File :31/83/040/00200/AM15/	Lic.No/Date:3110065202 14.01.2015	Defer Date:18.11.2015
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

212	Case No.:66/5/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00206/AM16/	RLA File :31/83/040/00219/AM15/	Lic.No/Date:3110065206 14.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP			

213	Case No.:243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/412/2015-PI(Norms) dt.8.10.2015, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

214	Case No.:60/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00200/AM16/	RLA File :03/94/040/00963/AM15/	Lic.No/Date:0310793006 16.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/116/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

215	Case No.:78/5/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00218/AM16/	RLA File :03/95/040/00814/AM15/	Lic.No/Date:0310793011 16.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DC&PCs forwarded vide U.O.No.14010/49/2015-Ch-II dated 14.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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216	Case No.:72/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

217	Case No.:111/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00251/AM16/	RLA File :03/95/040/00648/AM15/	Lic.No/Date:0310792988 16.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from D/o C&PC(Chemicals)			

218	Case No.:89/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00229/AM16/	RLA File :08/24/040/00253/AM15/	Lic.No/Date:0810134341 19.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comment from DoP			

219	Case No.:242/5/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00382/AM16/	RLA File :09/24/040/00577/AM15/	Lic.No/Date:0910061545 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/175/2015-PI(Norms) dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

220	Case No.:249/5/82-ALC4/2015	Party Name:PERKIN LABORATORIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00389/AM16/	RLA File :09/24/040/00588/AM15/	Lic.No/Date:0910061539 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/221/2015-PI (Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

221	Case No.:79/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00219/AM16/	RLA File :03/95/040/00877/AM15/	Lic.No/Date:0310793058 19.01.2015	Defer Date:18.11.2015
	Decision :It was decided to defer the case for want of comments of DoP.			

222	Case No.:110/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Rejected
	HQ File :01/82/050/00250/AM16/	RLA File :03/95/040/00811/AM15/	Lic.No/Date:0310793038 19.01.2015	Defer Date:
	Decision : In view of the facts brought to the notice by DoP, the case was rejected, copy of DoP O.M. No. 35011/315/2014-PI (norms) dated 30.09.2015 uploaded alongwith these minutes.			

223	Case No.:52/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00192/AM16/	RLA File :03/94/040/00953/AM15/	Lic.No/Date:0310793104 20.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

224	Case No.:147/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00287/AM16/	RLA File :03/94/040/00964/AM15/	Lic.No/Date:0310793105 20.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

225	Case No.:55/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00195/AM16/	RLA File :03/94/040/00975/AM15/	Lic.No/Date:0310793123 20.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

226	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

227	Case No.:132/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00272/AM16/	RLA File :03/94/040/00947/AM15/	Lic.No/Date:0310793170 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/175(i)/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

228	Case No.:56/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00196/AM16/	RLA File :03/94/040/00973/AM15/	Lic.No/Date:0310793182 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/244/2015-PI(Norms) dated 29 th Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

229	Case No.:131/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00271/AM16/	RLA File :03/94/040/00988/AM15/	Lic.No/Date:0310793181 21.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

230	Case No.:87/5/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00227/AM16/	RLA File :05/24/040/00454/AM15/	Lic.No/Date:0510392955 21.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC			

231	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC(Chemicals)			

232	Case No.:165/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00305/AM16/	RLA File :22/24/040/00091/AM15/	Lic.No/Date:2210015173 23.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/407/2015-PI(Norms) dated 01.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

233	Case No.:71/5/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00211/AM16/	RLA File :03/95/040/00868/AM15/	Lic.No/Date:0310793254 23.01.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.14010/22/2012-Ch-II dt. 7 th October 2015, uploaded along with these minutes decided			

	to call for technical information from the firm and deferred the case.
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234	Case No.:76/5/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00216/AM16/	RLA File :03/95/040/00891/AM15/	Lic.No/Date:0310793255 23.01.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.14010/22/2012-Ch-II dt. 7 th October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

235	Case No.:77/5/82-ALC4/2015	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00217/AM16/	RLA File :03/95/040/00857/AM15/	Lic.No/Date:0310793256 23.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Ractopamine Hcl based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/105/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

236	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC.			

237	Case No.:229/5/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00369/AM16/	RLA File :08/24/040/00391/AM15/	Lic.No/Date:0810134402 27.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Petrochemicals)			

238	Case No.:269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:18.11.2015
	Decision : It was decided to call for copy DML and master batch formula from the firm and deferred the case.			

239	Case No.:85/5/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510392989	Defer

	:01/82/050/00225/AM16/	:05/24/040/00500/AM15/	27.01.2015	Date:18.11.2015
Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)				

240	Case No.:58/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00198/AM16/	RLA File :03/94/040/00980/AM15/	Lic.No/Date:0310793360 28.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

241	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/71/2013-Ch-II dated 06.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

242	Case No.:168/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00308/AM16/	RLA File :34/24/040/00277/AM15/	Lic.No/Date:3410040906 29.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/73/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

243	Case No.:163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

244	Case No.:166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

245	Case No.:274/5/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00414/AM16/	RLA File :03/94/040/01017/AM15/	Lic.No/Date:0310793439 30.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o C&PC forwarded vide U.O. No.14010/96/2011-Ch-II dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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246	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

247	Case No.:209/5/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00349/AM16/	RLA File :09/24/040/00442/AM15/	Lic.No/Date:0910061573 02.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC			

248	Case No.:208/5/82-ALC4/2015	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00348/AM16/	RLA File :09/24/040/00534/AM15/	Lic.No/Date:0910061583 03.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

249	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

250	Case No.:158/5/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00298/AM16/	RLA File :30/24/040/00051/AM15/	Lic.No/Date:3010103361 03.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals).			

251	Case No.:233/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00373/AM16/	RLA File :05/24/040/00525/AM15/	Lic.No/Date:0510393079 04.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Atorvastatin Calcium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

252	Case No.:234/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00374/AM16/	RLA File :05/24/040/00526/AM15/	Lic.No/Date:0510393080 04.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

253	Case No.:164/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00304/AM16/	RLA File :05/24/040/00513/AM15/	Lic.No/Date:0510393078 04.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

254	Case No.:157/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00297/AM16/	RLA File :22/24/040/00100/AM15/	Lic.No/Date:2210015187 05.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

255	Case No.:284/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:18.11.2015
	Decision : It was decided to call for copy of DML and master batch formula from the firm and deferred the case.			

256	Case No.:238/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00378/AM16/	RLA File :05/23/040/00504/AM15/	Lic.No/Date:0510393099 05.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

257	Case No.:169/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

258	Case No.:268/5/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00408/AM16/	RLA File :31/83/040/00209/AM15/	Lic.No/Date:3110065261 06.02.2015	Defer Date:18.11.2015

	Decision : The Committee considered the case for ratification of norms as per agenda. Since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.			
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259	Case No.:227/5/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00367/AM16/	RLA File :07/24/040/00378/AM15/	Lic.No/Date:0710107574 09.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

260	Case No.:342/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00482/AM16/	RLA File :03/95/040/00585/AM15/	Lic.No/Date:0310793707 09.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

261	Case No.:344/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00484/AM16/	RLA File :03/95/040/00445/AM15/	Lic.No/Date:0310793706 09.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

262	Case No.:161/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00301/AM16/	RLA File :05/24/040/00472/AM15/	Lic.No/Date:0510393118 09.02.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

263	Case No.:346/5/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00486/AM16/	RLA File :03/95/040/00947/AM15/	Lic.No/Date:0310793722 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

264	Case No.:319/5/82-ALC4/2015	Party Name:EXEMED PHARMACEUTICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00459/AM16/	RLA File :34/24/040/00297/AM15/	Lic.No/Date:3410040950 10.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

265	Case No.:190/5/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00330/AM16/	RLA File :09/24/040/00629/AM15/	Lic.No/Date:0910061597 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

266	Case No.:290/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

267	Case No.:13/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/01379/AM15/	RLA File :09/24/040/00605/AM15/	Lic.No/Date:0910061603 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/292/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

268	Case No.:231/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00371/AM16/	RLA File :08/24/040/00403/AM15/	Lic.No/Date:0810134561 10.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

269	Case No.:167/5/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00307/AM16/	RLA File :05/23/040/00435/AM15/	Lic.No/Date:0510393162 11.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

270	Case No.:171/5/82-	Party Name:FRESENIUS	Meet No/Date:10/82-	Status:Case
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	ALC4/2015	KABI ONCOLOGY LIMITED	ALC4/2015 15.10.2015	Deferred
	HQ File :01/82/050/00311/AM16/	RLA File :05/23/040/00434/AM15/	Lic.No/Date:0510393163 11.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from D/o C&PC(Chemicals)			

271	Case No.:286/5/82-ALC4/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00426/AM16/	RLA File :03/94/040/01054/AM15/	Lic.No/Date:0310793796 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/148/2011-CH-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.:348/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00488/AM16/	RLA File :03/95/040/00895/AM15/	Lic.No/Date:0310793791 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/13/2012-CH-II dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

273	Case No.:159/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00299/AM16/	RLA File :05/24/040/00484/AM15/	Lic.No/Date:0510393136 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

274	Case No.:160/5/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00300/AM16/	RLA File :05/24/040/00389/AM15/	Lic.No/Date:0510393132 11.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

275	Case No.:127/8/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00923/AM16/	RLA File :03/94/040/01056/AM15/	Lic.No/Date:0310793858 12.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

276	Case No.:333/5/82-ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

277	Case No.:345/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00485/AM16/	RLA File :03/95/040/00909/AM15/	Lic.No/Date:0310793856 12.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

278	Case No.:347/5/82-ALC4/2015	Party Name:ROYAL PHARMA	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00487/AM16/	RLA File :03/95/040/00958/AM15/	Lic.No/Date:0310793866 12.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

279	Case No.:201/5/82-ALC4/2015	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00341/AM16/	RLA File :02/24/040/00178/AM15/	Lic.No/Date:0210205557 13.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

280	Case No.:330/5/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00470/AM16/	RLA File :03/95/040/00901/AM15/	Lic.No/Date:0310793891 16.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

281	Case No.:42/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00182/AM16/	RLA File :09/24/040/00633/AM15/	Lic.No/Date:0910061619 16.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/278/2015-PI(Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

282	Case No.:235/5/82-ALC4/2015	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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HQ File :01/82/050/00375/AM16/	RLA File :08/24/040/00413/AM15/	Lic.No/Date:0810134610 18.02.2015	Defer Date:18.11.2015
Decision : It was decided to defer the case for want of Comments from DoP			

283	Case No.:281/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00421/AM16/	RLA File :03/94/040/01069/AM15/	Lic.No/Date:0310793943 18.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/106/2015-PI(Norms) dated August, 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

284	Case No.:283/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

285	Case No.:285/5/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:18.11.2015
	Decision : It was decided to call for copy DML and master batch formula from the firm and deferred the case.			

286	Case No.:279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

287	Case No.:288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

288	Case No.:237/5/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810134636	Defer

	:01/82/050/00377/AM16/	:08/24/040/00423/AM15/	19.02.2015	Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

289	Case No.:332/5/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

290	Case No.:317/5/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00457/AM16/	RLA File :34/24/040/00305/AM15/	Lic.No/Date:3410040974 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/431/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

291	Case No.:38/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00178/AM16/	RLA File :09/24/040/00591/AM15/	Lic.No/Date:0910061638 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/279/2015-PU(Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

292	Case No.:335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

293	Case No.:31/5/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00171/AM16/	RLA File :09/24/040/00630/AM15/	Lic.No/Date:0910061641 23.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/277/2015-PI-(Norms) dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

294	Case No.:318/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00458/AM16/	RLA File :34/24/040/00310/AM15/	Lic.No/Date:3410040978 23.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

295	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

296	Case No.:293/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00433/AM16/	RLA File :08/24/040/00426/AM15/	Lic.No/Date:0810134657 24.02.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/260/2015-PI(Norms) dt. Sept. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

297	Case No.:232/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

298	Case No.:334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

299	Case No.:277/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00417/AM16/	RLA File :03/94/040/01024/AM15/	Lic.No/Date:0310794134 25.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC			

300	Case No.:308/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
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	HQ File :01/82/050/00448/AM16/	RLA File :05/24/040/00511/AM15/	Lic.No/Date:0510393355 25.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

301	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

302	Case No.:259/5/82-ALC4/2015	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00399/AM16/	RLA File :52/24/040/00067/AM15/	Lic.No/Date:5210041437 25.02.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/92/2015-PI(Norms) dt. Sept. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

303	Case No.:41/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00181/AM16/	RLA File :09/24/040/00657/AM15/	Lic.No/Date:0910061651 26.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

304	Case No.:314/5/82-ALC4/2015	Party Name:R L FINE CHEM	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00454/AM16/	RLA File :07/24/040/00416/AM15/	Lic.No/Date:0710107713 26.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

305	Case No.:325/5/82-ALC4/2015	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00465/AM16/	RLA File :08/24/040/00401/AM15/	Lic.No/Date:0810134676 26.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

306	Case No.:273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:18.11.2015

	Decision : It was decided to defer the case for want of Comments from DBT			
307	Case No.:452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			
308	Case No.:297/5/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00437/AM16/	RLA File :05/23/040/00510/AM15/	Lic.No/Date:0510393404 27.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Kinox-24 based on the recommendation of D/o C&PC U.O.No.14010/7/2011-Ch-II dated 15.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
309	Case No.:298/5/82-ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			
310	Case No.:414/5/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00554/AM16/	RLA File :03/94/040/01090/AM15/	Lic.No/Date:0310794291 02.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			
311	Case No.:337/5/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00477/AM16/	RLA File :03/95/040/01001/AM15/	Lic.No/Date:0310794280 02.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Tenofovir Disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI (Norms) dated October.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
312	Case No.:341/5/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00481/AM16/	RLA File :03/95/040/01002/AM15/	Lic.No/Date:0310794281 02.03.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/103/2014-PI (Norms) dated Sept. 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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313	Case No.:316/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00456/AM16/	RLA File :34/24/040/00280/AM15/	Lic.No/Date:3410041005 03.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

314	Case No.:295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, 14010/74/2014-CH-II dated 30.09.2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

315	Case No.:294/5/82-ALC4/2015	Party Name:ATUL INTERMEDIATES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00434/AM16/	RLA File :08/24/040/00264/AM15/	Lic.No/Date:0810134727 04.03.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

316	Case No.:326/5/82-ALC4/2015	Party Name:ATUL INTERMEDIATES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00466/AM16/	RLA File :08/24/040/00429/AM15/	Lic.No/Date:0810134726 04.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

317	Case No.:415/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00555/AM16/	RLA File :03/94/040/01111/AM15/	Lic.No/Date:0310794368 04.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

318	Case No.:422/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00562/AM16/	RLA File :03/94/040/01120/AM15/	Lic.No/Date:0310794347 04.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

319	Case No.:451/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date:18.11.2015
	Decision : In light of comments of the representative of DoP, it was decided to call for copy of DML and master batch formula from the firm and deferred the case.			

320	Case No.:324/5/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00464/AM16/	RLA File :08/24/040/00439/AM15/	Lic.No/Date:0810134729 04.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

321	Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

322	Case No.:39/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00179/AM16/	RLA File :09/24/040/00650/AM15/	Lic.No/Date:0910061669 05.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/262/2015-PI(Norms) dated October, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

323	Case No.:323/5/82-ALC4/2015	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00463/AM16/	RLA File :07/24/040/00444/AM15/	Lic.No/Date:0710107772 09.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

324	Case No.:299/5/82-ALC4/2015	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00439/AM16/	RLA File :22/24/040/00106/AM15/	Lic.No/Date:2210015206 09.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/226/2015-PI (Norms)			

	dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly		
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325	Case No.:423/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00563/AM16/	RLA File :03/94/040/01116/AM15/	Lic.No/Date:0310794418 09.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Dorzolamide Hcl based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/134/2012-PI (Norms) dated July, 2012 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

326	Case No.:445/5/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00585/AM16/	RLA File :03/94/040/01143/AM15/	Lic.No/Date:0310794485 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Niclosamide Anhydrous based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/410/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

327	Case No.:13/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00153/AM16/	RLA File :09/24/040/00343/AM15/	Lic.No/Date:0910061674 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Valganciclovir Hcl based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/272/2015-PI (Norms) dated 07.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

328	Case No.:434/5/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00574/AM16/	RLA File :03/95/040/01025/AM15/	Lic.No/Date:0310794472 10.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

329	Case No.:300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(petrochemicals)			

330	Case No.:450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

	Case No.:4/2/82- ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
331	HQ File :01/82/050/00019/AM16/	RLA File :09/24/040/00674/AM15/	Lic.No/Date:0910061679 11.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Sofosbuvir based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/179/2015-PI (Norms) dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:9/4/82- ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
332	HQ File :01/82/050/00048/AM16/	RLA File :09/24/040/00673/AM15/	Lic.No/Date:0910061680 11.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Sofosbuvir based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/179/2015-PI (Norms) dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:447/5/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
333	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

	Case No.:412/5/82- ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
334	HQ File :01/82/050/00552/AM16/	RLA File :03/94/040/00983/AM15/	Lic.No/Date:0310794539 12.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

	Case No.:301/5/82- ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
335	HQ File :01/82/050/00441/AM16/	RLA File :08/24/040/00460/AM15/	Lic.No/Date:0810134780 12.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

	Case No.:305/5/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
336	HQ File :01/82/050/00445/AM16/	RLA File :05/23/040/00555/AM15/	Lic.No/Date:0510393548 12.03.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product Cefitibuten based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/224/2015-PI(Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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337	Case No.:413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

338	Case No.:34/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00174/AM16/	RLA File :08/24/040/00397/AM15/	Lic.No/Date:0810134800 13.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

339	Case No.:425/5/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00565/AM16/	RLA File :03/94/040/01126/AM15/	Lic.No/Date:0310794611 16.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

340	Case No.:33/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00173/AM16/	RLA File :08/24/040/00466/AM15/	Lic.No/Date:0810134816 16.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

341	Case No.:421/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00561/AM16/	RLA File :03/94/040/01151/AM15/	Lic.No/Date:0310794615 16.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Chlordiazepoxide Capsules BP based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/111/2015-PI(Norms) dated Sept. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

342	Case No.:409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:18.11.2015

	Decision : The Committee based on the written comments forwarded by the D/o C&PC, letter No.14010/32/2012-Ch-II dated 29.09.2015 uploaded along with these minutes decided to call for information from the firm and deferred the case.			
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343	Case No.:302/5/82-ALC4/2015	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00442/AM16/	RLA File :05/24/040/00589/AM15/	Lic.No/Date:0510393585 16.03.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the DoP letter No.35011/416/2015-PI(Norms) dated 08.10.2015 uploaded along with these minutes decided to call for information from the firm and deferred the case.			

344	Case No.:9/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00149/AM16/	RLA File :09/24/040/00671/AM15/	Lic.No/Date:0910061707 16.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product methyl (E) based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/275/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

345	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

346	Case No.:429/5/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00569/AM16/	RLA File :03/95/040/01056/AM15/	Lic.No/Date:0310794585 16.03.2015	Defer Date:18.10.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DC&PCs forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

347	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

348	Case No.:289/5/82-ALC4/2015	Party Name:HPL ADDITIVES	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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		LIMITED(FORMERLY KNOWN HIGH POLYMER	15.10.2015	
	HQ File :01/82/050/00429/AM16/	RLA File :05/23/040/00560/AM15/	Lic.No/Date:0510393593 17.03.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product p- Toluene based on the recommendation of D/o C&PC U.O.No.14010/7/2011-Ch-II dated 15.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:44/5/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
349	HQ File :01/82/050/00184/AM16/	RLA File :09/24/040/00666/AM15/	Lic.No/Date:0910061718 17.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Telmisartan based on the recommendation of D/o Pharmaceuticals O.M.No.35011/270/2015-PI(Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
350	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

	Case No.:426/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
351	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

	Case No.:420/5/82-ALC4/2015	Party Name:KUSUMA PHARMA	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
352	HQ File :01/82/050/00560/AM16/	RLA File :03/94/040/01175/AM15/	Lic.No/Date:0310794718 19.03.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PCs forwarded vide U.O.No.14010/31/2009-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:192/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
353	HQ File :01/82/050/00332/AM16/	RLA File :04/24/040/00009/AM15/	Lic.No/Date:0410160310 19.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

354	Case No.:311/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00451/AM16/	RLA File :05/24/040/00597/AM15/	Lic.No/Date:0510393646 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Atorvastatin Calcium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

355	Case No.:407/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

356	Case No.:408/5/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00548/AM16/	RLA File :03/95/040/01059/AM15/	Lic.No/Date:0310794798 23.03.2015	Defer Date
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/105/2011-Ch-II dated30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

357	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

358	Case No.:310/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00450/AM16/	RLA File :05/23/040/00562/AM15/	Lic.No/Date:0510393721 24.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefixime based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/426/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.:410/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00550/AM16/	RLA File :03/94/040/01184/AM15/	Lic.No/Date:0310794835 24.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

360	Case No.:191/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00331/AM16/	RLA File :04/24/040/00309/AM15/	Lic.No/Date:0410160331 24.03.2015	Defer Date:18.11.2015
	Decision : The Committee in light of comment of DoP forwarded vide OM.No.35011/202/2015-PI(Norms) dated October 2015, uploaded along with these minutes, decided to call for information from the firm and deferred the case.			

361	Case No.:193/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00333/AM16/	RLA File :04/24/040/00310/AM15/	Lic.No/Date:0410160332 24.03.2015	Defer Date:18.11.2015
	Decision: The Committee in light of comment of DoP forwarded vide OM.No.35011/202/2015-PI(Norms) dated October 2015, uploaded along with these minutes, decided to call for information from the firm and deferred the case.			

362	Case No.:178/5/82-ALC4/2015	Party Name:WINTAC LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00318/AM16/	RLA File :07/24/040/00437/AM15/	Lic.No/Date:0710107914 24.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

363	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

364	Case No.:427/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

365	Case No.:431/5/82-ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

366	Case No.:448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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			15.10.2015	
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

367	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/243/2015-PI(Norms) dt. 29.09.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

368	Case No.:405/5/82-ALC4/2015	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date: 18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/413/2015-PI(Norms) dt. 01.09.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

369	Case No.:438/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00578/AM16/	RLA File :03/94/040/01196/AM15/	Lic.No/Date:0310795049 31.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

370	Case No.:19/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00159/AM16/	RLA File :08/24/040/00485/AM15/	Lic.No/Date:0810134977 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Mometasone Furoate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/241/2015-PI(Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

371	Case No.:27/5/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00167/AM16/	RLA File :08/24/040/00449/AM15/	Lic.No/Date:0810134978 31.03.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

372	Case No.:28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.14010/31/2015-Ch-II dt.7.10.2015 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

373	Case No.:24/5/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00164/AM16/	RLA File :09/24/040/00729/AM15/	Lic.No/Date:0910061845 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product N-(N-Methyl-N.. based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/242/2015-PI(Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

374	Case No.:40/5/82-ALC4/2015	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00180/AM16/	RLA File :09/24/040/00691/AM15/	Lic.No/Date:0910061852 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Pantoprazole based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/256/2015-PI(Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

375	Case No.:10/4/82-ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00049/AM16/	RLA File :09/24/040/00727/AM15/	Lic.No/Date:0910061808 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Sofosbuvir based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/179/2015-PI(Norms) dated 14.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

376	Case No.:11/4/82-ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00050/AM16/	RLA File :09/24/040/00726/AM15/	Lic.No/Date:0910061807 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Sofosbuvir based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/179/2015-PI(Norms) dated 14.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

377	Case No.:12/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00152/AM16/	RLA File :09/24/040/00627/AM15/	Lic.No/Date:0910061822 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Reversacol Saddle brown based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/138/2011-Ch-II dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

378	Case No.:432/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00572/AM16/	RLA File :03/94/040/01212/AM15/	Lic.No/Date:0310795110 06.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

379	Case No.:419/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00559/AM16/	RLA File :03/94/040/01173/AM15/	Lic.No/Date:0310795100 06.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

380	Case No.:449/5/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00589/AM16/	RLA File :03/94/040/01208/AM15/	Lic.No/Date:0310795116 06.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC.			

381	Case No.:416/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00556/AM16/	RLA File :03/94/040/01197/AM15/	Lic.No/Date:0310795139 07.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

382	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

383	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:18.11.2015

	Decision : It was decided to defer the case for want of Comments from DoP.
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384	Case No.:424/5/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00564/AM16/	RLA File :03/95/040/01083/AM15/	Lic.No/Date:0310795220 09.04.2015	Defer Date: 27.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

385	Case No.:406/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00546/AM16/	RLA File :03/94/040/01225/AM15/	Lic.No/Date:0310795279 13.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

386	Case No.:139/8/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00935/AM16/	RLA File :03/95/040/01120/AM15/	Lic.No/Date:0310795271 13.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

387	Case No.:124/8/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00920/AM16/	RLA File :03/94/040/00664/AM15/	Lic.No/Date:0310795311 15.04.2015	Defer Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product methyl Paraben based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/67/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

388	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/260/2015-PI(Norms) dt.29.09.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

389	Case No.:6/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00146/AM16/	RLA File :08/24/040/00004/AM16/	Lic.No/Date:0810135050 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Beclomethasone			

	dipropionate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/273/2015-PI(Norms) dated 01.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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390	Case No.:10/5/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00150/AM16/	RLA File :13/24/040/00056/AM15/	Lic.No/Date:1310047840 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product AE-473 based on the recommendation of D/o C&PC, forwarded vide U.O. No.15022/6/2010-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

391	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

392	Case No.:32/5/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/259/2015-PI(Norms) dt. 29.09.2015. uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

393	Case No.:64/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00860/AM16/	RLA File :09/24/040/00006/AM16/	Lic.No/Date:0910061905 21.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Losartan Potassium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/165/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

394	Case No.:22/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00162/AM16/	RLA File :05/23/040/00587/AM15/	Lic.No/Date:0510393920 23.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from			

	DC&PC(Petrochemicals).
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395	Case No.:36/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00176/AM16/	RLA File :05/23/040/00597/AM15/	Lic.No/Date:0510393894 23.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals).			

396	Case No.:115/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00720/AM16/	RLA File :03/95/040/00042/AM16/	Lic.No/Date:0310795524 24.04.2015	Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Aromatic Derivative based on the recommendation of D/o C&PC, forwarded vide U.O. No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

397	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC.			

398	Case No.:35/8/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00831/AM16/	RLA File :09/24/040/00068/AM16/	Lic.No/Date:0910061940 28.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

399	Case No.:36/8/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00832/AM16/	RLA File :09/24/040/00067/AM16/	Lic.No/Date:0910061939 28.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

400	Case No.:17/5/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00157/AM16/	RLA File :05/24/040/00030/AM16/	Lic.No/Date:0510394006 28.04.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

401	Case No.:34/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015	Status:Case Approved
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			15.10.2015	
	HQ File :01/82/050/00830/AM16/	RLA File :09/24/040/00014/AM16/	Lic.No/Date:0910061946 29.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Reversacol Saddle brown based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/138/2011-Ch-II dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

402	Case No.:174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

403	Case No.:176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

404	Case No.:177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

405	Case No.:62/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

406	Case No.:61/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00857/AM16/	RLA File :09/24/040/00045/AM16/	Lic.No/Date:0910061970 01.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

407	Case No.:21/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00161/AM16/	RLA File :05/23/040/00003/AM16/	Lic.No/Date:0510394100 05.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefuroxime Axetil			

	based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/403/2015-PI(Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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408	Case No.:20/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00160/AM16/	RLA File :05/24/040/00040/AM16/	Lic.No/Date:0510394095 05.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

409	Case No.:37/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00177/AM16/	RLA File :05/24/040/00039/AM16/	Lic.No/Date:0510394094 05.05.2015	Defer Date:
	Decision: The Committee decided to ratify norms for the export product Atorvastatin Calcium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

410	Case No.:77/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00873/AM16/	RLA File :09/24/040/00022/AM16/	Lic.No/Date:0910061978 06.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petorchemicals)			

411	Case No.:78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

412	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

413	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DBT			

414	Case No.:3/5/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

415	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC			

416	Case No.:38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

417	Case No.:69/8/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00865/AM16/	RLA File :09/24/040/00742/AM15/	Lic.No/Date:0910061999 08.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

418	Case No.:2/5/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00142/AM16/	RLA File :05/24/040/00009/AM16/	Lic.No/Date:0510394187 11.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

419	Case No.:76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

420	Case No.:91/8/82-ALC4/2015	Party Name:MEDREICH LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00887/AM16/	RLA File :07/24/040/00025/AM16/	Lic.No/Date:0710108182 12.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

421	Case No.:94/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00890/AM16/	RLA File :13/24/040/00005/AM16/	Lic.No/Date:1310047866 12.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

422	Case No.:95/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00891/AM16/	RLA File :13/24/040/00004/AM16/	Lic.No/Date:1310047865 12.05.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

423	Case No.:31/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00827/AM16/	RLA File :09/24/040/00083/AM16/	Lic.No/Date:0910062012 13.05.2015	Date:15.10.2015
	Decision : : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

424	Case No.:32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00828/AM16/	RLA File :09/24/040/00040/AM16/	Lic.No/Date:0910062015 14.05.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

425	Case No.:30/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00826/AM16/	RLA File :09/24/040/00058/AM16/	Lic.No/Date:0910062018 14.05.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of Comments from DoP.			

426	Case No.:41/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00837/AM16/	RLA File :09/24/040/00074/AM16/	Lic.No/Date:0910062016 14.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

427	Case No.:46/8/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00842/AM16/	RLA File :09/24/040/00027/AM16/	Lic.No/Date:0910062040 19.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Clopidogrel Camphorsulfonate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.			

	No. 35011/189/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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428	Case No.:42/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date:0910062057 21.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

429	Case No.:199/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

430	Case No.:200/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

431	Case No.:66/8/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00862/AM16/	RLA File :09/24/040/00084/AM16/	Lic.No/Date:0910062054 21.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Methyl (E) based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/275/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

432	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No.14010/1/2012-CH-II dt.07.10.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

433	Case No.:140/8/82-ALC4/2015	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00936/AM16/	RLA File :08/24/040/00015/AM16/	Lic.No/Date:0810135345 22.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

434	Case No.:29/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00825/AM16/	RLA File :09/24/040/00734/AM15/	Lic.No/Date:0910062067 25.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

435	Case No.:45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP.			

436	Case No.:136/8/82-ALC4/2015	Party Name:SEBACIC INDIA LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00932/AM16/	RLA File :34/24/040/00049/AM16/	Lic.No/Date:3410041253 28.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

437	Case No.:86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

438	Case No.:90/8/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

439	Case No.:7/8/82-ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00803/AM16/	RLA File :09/24/040/00139/AM16/	Lic.No/Date:0910062135 05.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

440	Case No.:59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062152	Defer

	:01/82/050/00664/AM16/	:09/24/040/00149/AM16/	10.06.2015	Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

441	Case No.:59/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00855/AM16/	RLA File :09/24/040/00140/AM16/	Lic.No/Date:0910062148 10.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

442	Case No.:68/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00864/AM16/	RLA File :09/24/040/00156/AM16/	Lic.No/Date:0910062147 10.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

443	Case No.:74/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Petrochemicals)			

444	Case No.:88/8/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00884/AM16/	RLA File :31/83/040/00005/AM16/	Lic.No/Date:3110065476 16.06.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, letter No.14010/3/2012-Ch-II dated 29.09.2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

445	Case No.:185/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00325/AM16/	RLA File :09/24/040/00161/AM16/	Lic.No/Date:0910062185 16.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Levetiracetam based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/247/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

446	Case No.:186/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00326/AM16/	RLA File :09/24/040/00150/AM16/	Lic.No/Date:0910062206 17.06.2015	Defer Date:
	Decision : It was decided to defer the case for want of Comments from DoP.			

447	Case No.:189/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00329/AM16/	RLA File :09/24/040/00163/AM16/	Lic.No/Date:0910062218 19.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DoP			

448	Case No.:454/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00594/AM16/	RLA File :08/24/040/00081/AM16/	Lic.No/Date:0810135519 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Buspirone Hydrochloride tablets on repeat basis as per earlier decision taken by NC in its meeting No.15/82 dated 12.1.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

449	Case No.:455/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00595/AM16/	RLA File :08/24/040/00082/AM16/	Lic.No/Date:0810135520 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Potassium Citrate Extended release tablest on repeat basis as per earlier decision taken by NC in its meeting No.23/82 dated 06.03.2014 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

450	Case No.:108/8/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00904/AM16/	RLA File :03/95/040/00041/AM16/	Lic.No/Date:0310796749 22.06.2015	Defer Date:18.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, letter No.14010/40/2012-Ch-II dated 07.10.2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

451	Case No.:2/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00598/AM16/	RLA File :09/24/040/00165/AM16/	Lic.No/Date:0910062242 23.06.2015	Defer Date:
	Decision The Committee decided to ratify norms for the export product Paroxetine hydrochloride Hemihydrate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/276/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied			

	by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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452	Case No.:1/6/82-ALC4/2015	Party Name:HERBOCHEM	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00597/AM16/	RLA File :09/24/040/00148/AM16/	Lic.No/Date:0910062238 23.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC			

453	Case No.:121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

454	Case No.:110/8/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00906/AM16/	RLA File :03/95/040/00205/AM16/	Lic.No/Date:0310796822 24.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

455	Case No.:107/8/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00903/AM16/	RLA File :03/95/040/00084/AM16/	Lic.No/Date:0310796841 24.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

456	Case No.:111/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00907/AM16/	RLA File :03/95/040/00184/AM16/	Lic.No/Date:0310796820 24.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of Comments from DC&PC(Chemicals)			

457	Case No.:100/8/82-ALC4/2015	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00896/AM16/	RLA File :03/95/040/00134/AM16/	Lic.No/Date:0310796838 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Renontrikal Injection based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/50/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm			

	whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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458	Case No.:56/8/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00852/AM16/	RLA File :09/24/040/00718/AM15/	Lic.No/Date:0910062245 24.06.2015	Defer Date:18.11.2015
	Decision :It was decided to defer the case for want of comments of DC&PC(Chemicals)			

459	Case No.:3/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00599/AM16/	RLA File :09/24/040/00179/AM16/	Lic.No/Date:0910062259 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Valacyclovir Hcl based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/276/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

460	Case No.:4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

461	Case No.:89/8/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00885/AM16/	RLA File :31/83/040/00027/AM16/	Lic.No/Date:3110065523 01.07.2015	Defer Date:18.11.2015
	Decision : The Committee considered the case for ratification of norms as per agenda. Since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.			

462	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

463	Case No.:109/8/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
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	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

464	Case No.:9/6/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00605/AM16/	RLA File :09/24/040/00176/AM16/	Lic.No/Date:0910062314 07.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

465	Case No.:98/8/82- ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

466	Case No.:104/8/82- ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00900/AM16/	RLA File :03/95/040/00219/AM16/	Lic.No/Date:0310797101 07.07.2015	Defer Date:
	Decision The Committee decided to ratify norms for the export product Metoprolol base based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/415/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

467	Case No.:129/8/82- ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00925/AM16/	RLA File :03/95/040/00237/AM16/	Lic.No/Date:0310797113 08.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

468	Case No.:57/8/82- ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00853/AM16/	RLA File :05/23/040/00114/AM16/	Lic.No/Date:0510394864 09.07.2015	Defer Date: 27.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

469	Case No.:54/8/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:18.11.2015

	Decision : It was decided to defer the case for want of comments of DoP			
470	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			
471	Case No.:103/8/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00899/AM16/	RLA File :03/95/040/00266/AM16/	Lic.No/Date:0310797135 09.07.2015	Date:15.10.2015
	Decision : The Committee decided to ratify norms for the export product Theic - Tris (2-Hydroxy Ethyl Isocyanurate based on the recommendation of D/o C&PC, forwarded vide U.O. No. 14010/107/2010-Ch-II dated 22.7.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
472	Case No.:106/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00902/AM16/	RLA File :03/95/040/00149/AM16/	Lic.No/Date:0310797161 10.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			
473	Case No.:58/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00854/AM16/	RLA File :05/23/040/00069/AM16/	Lic.No/Date:0510394892 14.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			
474	Case No.:72/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00868/AM16/	RLA File :05/23/040/00068/AM16/	Lic.No/Date:0510394891 14.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			
475	Case No.:85/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00881/AM16/	RLA File :05/24/040/00167/AM16/	Lic.No/Date:0510394902 15.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			
476	Case No.:113/8/82-	Party Name:UNIJULES	Meet No/Date:10/82-	Status:Case

	ALC4/2015	LIFE SCIENCES LTD.	ALC4/2015 15.10.2015	Deferred
	HQ File :01/82/050/00909/AM16/	RLA File :03/95/040/00299/AM16/	Lic.No/Date:0310797251 15.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

477	Case No.:70/8/82- ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00866/AM16/	RLA File :22/24/040/00024/AM16/	Lic.No/Date:2210015267 15.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

478	Case No.:52/8/82- ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00848/AM16/	RLA File :52/24/040/00026/AM16/	Lic.No/Date:5210041581 16.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

479	Case No.:49/8/82- ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC			

480	Case No.:120/8/82- ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

481	Case No.:116/8/82- ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00912/AM16/	RLA File :03/95/040/00216/AM16/	Lic.No/Date:0310797284 16.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

482	Case No.:93/8/82- ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:10/82- ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

483	Case No.:55/8/82-	Party Name:JUBILANT	Meet No/Date:10/82-	Status:Case
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	ALC4/2015	LIFE SCIENCES LIMITED	ALC4/2015 15.10.2015	Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

484	Case No.:44/8/82-ALC4/2015	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00840/AM16/	RLA File :31/83/040/00057/AM16/	Lic.No/Date:3110065540 17.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

485	Case No.:84/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00880/AM16/	RLA File :05/24/040/00121/AM16/	Lic.No/Date:0510394909 17.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

486	Case No.:102/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00898/AM16/	RLA File :03/95/040/00297/AM16/	Lic.No/Date:0310797490 21.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

487	Case No.:122/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00918/AM16/	RLA File :03/95/040/00300/AM16/	Lic.No/Date:0310797471 21.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

488	Case No.:123/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00919/AM16/	RLA File :03/95/040/00298/AM16/	Lic.No/Date:0310797489 21.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

489	Case No.:71/8/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00867/AM16/	RLA File :05/23/040/00161/AM16/	Lic.No/Date:0510395027 22.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Petrochemicals)			

490	Case No.:83/8/82-ALC4/2015	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:10/82-ALC4/2015	Status:Case Deferred
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			15.10.2015	
	HQ File :01/82/050/00879/AM16/	RLA File :05/24/040/00195/AM16/	Lic.No/Date:0510395044 22.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

491	Case No.:1/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00797/AM16/	RLA File :09/24/040/00236/AM16/	Lic.No/Date:0910062367 23.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

492	Case No.:2/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

493	Case No.:3/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

494	Case No.:4/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00800/AM16/	RLA File :09/24/040/00237/AM16/	Lic.No/Date:0910062370 23.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

495	Case No.:80/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00876/AM16/	RLA File :05/24/040/00192/AM16/	Lic.No/Date:0510395055 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Atorvastatin Calcium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

496	Case No.:119/8/82-ALC4/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00915/AM16/	RLA File :03/95/040/00322/AM16/	Lic.No/Date:0310797595 23.07.2015	Defer Date:
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

497	Case No.:79/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

498	Case No.:10/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

499	Case No.:115/8/82-ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00911/AM16/	RLA File :03/95/040/00321/AM16/	Lic.No/Date:0310797685 27.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

500	Case No.:117/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00913/AM16/	RLA File :03/95/040/00250/AM16/	Lic.No/Date:0310797677 27.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

501	Case No.:11/8/82-ALC4/2015	Party Name:INTER LABS (INDIA)PVT LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

502	Case No.:118/8/82-ALC4/2015	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00914/AM16/	RLA File :03/95/040/00337/AM16/	Lic.No/Date:0310797764 28.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

503	Case No.:73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

504	Case No.:1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

505	Case No.:12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

506	Case No.:13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

507	Case No.:14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

508	Case No.:15/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/	Lic.No/Date:0910062400 29.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DoP.			

509	Case No.:99/8/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00895/AM16/	RLA File :03/95/040/00313/AM16/	Lic.No/Date:0310797796 29.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

510	Case No.:16/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00812/AM16/	RLA File :09/24/040/00229/AM16/	Lic.No/Date:0910062415 30.07.2015	Defer Date:18.11.2015
	Decision : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

511	Case No.:37/8/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Approved
	HQ File :01/82/050/00833/AM16/	RLA File :05/23/040/00183/AM16/	Lic.No/Date:0510395134 30.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefibuten based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/224/2015-PI(Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

512	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

513	Case No.:96/8/82-ALC4/2015	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00892/AM16/	RLA File :05/24/040/00216/AM16/	Lic.No/Date:0510395233 06.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

514	Case No.:19/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/	Lic.No/Date:0910062455 07.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

515	Case No.:18/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00814/AM16/	RLA File :09/24/040/00270/AM16/	Lic.No/Date:0910062454 07.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

516	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

517	Case No.:22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062467	Defer

	:01/82/050/00818/AM16/	:09/24/040/00287/AM16/	11.08.2015	Date:18.11.2015
Decision : : It was decided to defer the case for want of comments of DC&PC(Petrochemicals)				

518	Case No.:25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

519	Case No.:24/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00820/AM16/	RLA File :09/24/040/00262/AM16/	Lic.No/Date:0910062490 13.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

520	Case No.:27/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00823/AM16/	RLA File :09/24/040/00271/AM16/	Lic.No/Date:0910062515 18.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

521	Case No.:26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00822/AM16/	RLA File :09/24/040/00292/AM16/	Lic.No/Date:0910062510 18.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

522	Case No.:28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

523	Case No.:133/8/82-ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DC&PC(Chemicals)			

524	Case No.:131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:18.11.2015

	Decision : : It was decided to defer the case for want of comments of DoP.
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525	Case No.:132/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

526	Case No.:134/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

527	Case No.:4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00960/AM16/	RLA File :09/24/040/00385/AM16/	Lic.No/Date:0910062662 24.09.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

528	Case No.:3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00959/AM16/	RLA File :09/24/040/00378/AM16/	Lic.No/Date:0910062661 24.09.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

529	Case No.:2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00958/AM16/	RLA File :09/24/040/00377/AM16/	Lic.No/Date:0910062660 24.09.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

530	Case No.:5/10/82-ALC4/2015	Party Name:CONCORD BIOTECH LTD	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00961/AM16/	RLA File :08/24/040/00181/AM16/	Lic.No/Date:0810136115 28.09.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

531	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:18.11.2015

	Decision : : It was decided to defer the case for want of comments of DC&PC(Chemicals)
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532	Case No.:7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2015 15.10.2015	Status:Case Deferred
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:18.11.2015
	Decision : : It was decided to defer the case for want of comments of DoP.			

**Manual Agenda of NC Meeting No. 10/82/2015
Scheduled to be held on 15.10.2015**

Case No. B- 01 M.No.10/16 Date 15.10.2015	M/s. Organica Aromatics Pvt Ltd File No. 01/82/050/01612/AM 09 RLA No.07/24/040/00564/AM 09 Adv.Auth. No. 0710062745 dt. 04.02.2009
Decision: The Committee considered the case for revision of norms as per agenda. The Committee decided to defer the case.	

Case No. B- 02 M.No.10/16 Date 15.10.2015	M/s. S.M. Herbals Pvt Ltd File No. 01/82/050/00240/AM 12 RLA No.05/24/040/00626/AM 08 Adv.Auth. No. 0510212663 dt. 27.11.2007
Decision: The Committee considered the case for revision of norms as per agenda. The Committee decided to defer the case. The Committee decided to send a copy of representation to DBT and deferred the case.	

Case No. B- 03 M.No.10/16 Date 15.10.2015	M/s. Lotus Enterprise File No.01/82/050/01148/AM 07 RLA No.03/95/040/00588/AM 07 Adv.Auth. No.0310403889 dt 12.09.2006
Decision: The Committee considered the case for correction in the description of export product from "Acid Blue 25-200% (Dye content 70-72%)" to "Acid Blue 25 SPL" as per agenda. The Committee decided to correct the description of export product as per recommendation of DC&PC uploaded along with these minutes to read as "Acid Blue 25 SPL" for EODC/Regularisation purpose only, without any change in the norms. RA concerned may take further necessary action as per decision of NC.	

Case No. B- 04 M.No.10/16 Date 15.10.2015	M/s. Gopinath Chem tech Ltd File No.01/82/050/01421/AM 11 RLA No.08/24/040/00270/AM11 Adv.Auth. No.0810094594 dt 13.12.2010
Decision: The Committee considered the case for ratification of norms as per agenda under Para	

4.07 of HBP. The Committee decided to defer the case as the representative from the Deptt. of Chemical and Petrochemical was not present in the meeting to explain the reasons for enhancement of the quantity of raw materials against the said advance licence.

Case No. B- 05 M.No.10/16 Date 15.10.2015	M/s. Gopinath Chem tech Ltd File No.01/82/050/00562/AM 14 RLA No.08/24/040/00231/AM14 Adv.Auth. No.0810124122 dt 26.08.2013
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Decision: Decision: The Committee considered the case for ratification of norms as per agenda under Para 4.07 of HBP. The Committee decided to defer the case as the representative from the Deptt. of Chemical and Petrochemical was not present in the meeting to explain the reasons for enhancement of the quantity of raw materials against the said advance licence..

Case No. B- 06 M.No.10/16 Date 15.10.2015	M/s. Gopinath Chem tech Ltd File No.01/82/050/00104/AM 14 RLA No.08/24/040/00436/AM13 Adv.Auth. No.0810119304 dt 13.03.2013
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Decision: The Committee considered the case for ratification of norms as per agenda under Para 4.07 of HBP. The Committee decided to defer the case as the representative from the Deptt. of Chemical and Petrochemical was not present in the meeting to explain the reasons for enhancement of the quantity of raw materials against the said advance licence.

Case No. B- 07 M.No.10/16 Date 15.10.2015	M/s. FDC Ltd File No.01/82/050/01201/AM 15 RLA No.03/94/040/00259/AM15 Adv.Auth. No.0310788130 dt 19.08.2014
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Decision: The Committee considered the case for ratification of norms for the export product as per agenda under Para 4.07 of HBP.

The Committee decided to defer the case as the representative of DoP present in the meeting would furnishing comment.

Case No. B- 08 M.No.10/16 Date 15.10.2015	M/s. Melzer Chemicals Pvt Ltd File No.01/82/050/00363/AM 13 RLA No.31/83/040/00060/AM13 Adv.Auth. No.3110054836 dt. 26.06.2012
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Decision: The Committee considered the case for ratification of norms for the export product Hexahydro-1,3,5-Tris (2-Hydroxyethyl)-S-triazine as per agenda under Para 4.07 of HBP.

The Committee in light of earlier decision taken by NC in its meeting No.1/82/2014 dated 10.04.2014 uploaded along with these minutes decided to ratify norms on repeat basis or as applied by the firm whichever is less.

RA concerned may take further necessary action as per the decision of NC.

Case No. B- 09 M.No.10/16 Date 15.10.2015	M/s. Melzer Chemicals Pvt Ltd File No.01/82/050/00974/AM 13 RLA No.31/83/040/00134/AM13 Adv.Auth. No.3110056196 dt. 05.11.2012
Decision: The Committee considered the case for ratification of norms for the export product Hexahydro-1,3,5-Tris (2-Hydroxyethyl)-S-triazine as per agenda under Para 4.07 of HBP. The Committee in light of earlier decision taken by NC in its meeting No.1/82/2014 dated 10.04.2014 uploaded along with these minutes decided to ratify norms on repeat basis or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.	

Case No. B- 10 M.No.10/16 Date 15.10.2015	M/s. Unichem Laboratories Ltd File No.01/82/050/00002/AM 16 RLA No.03/95/040/00884/AM15 Adv.Auth. No.0310793384 dt. 29.01.2015
Decision: The Committee considered the case for correction in UOM of export product Clopidogrel 75 MG Table as per agenda. The Committee decided to amend the UOM of export product Clopidogrel 75 MG Tablet to read as 1Number. RA concerned may take further necessary action as per the decision of NC.	

Case No. B- 11 M.No.10/16 Date 15.10.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/01098/AM 14 RLA No.03/94/040/00715/AM14 Adv.Auth. No.0310762311 dt. 18.12.2013
Decision: The Committee considered the case for correction in import items No.2 of norms already ratified by NC in its meeting No.01/82 dated 14.08.2015. The committee decided to defer the case as no comments were received from technical authority.	

Case No. B- 12 M.No.10/16 Date 15.10.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/00950/AM 14 RLA No.03/94/040/00626/AM14 Adv.Auth. No.0310754842 dt. 22.10.2013
Decision: The Committee considered the case for correction in import items already ratified by NC in its meeting No.19/82 dated 02.1.2014. The committee decided to defer the case as no comments were received from technical authority.	

Case No. B- 13 M.No.10/16 Date 15.10.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/00741/AM 13 RLA No.03/94/040/00222/AM13
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	Adv.Auth. No.0310706272 dt. 24.08.2012
Decision: The Committee considered the case for correction in import items already ratified by NC in its meeting No.22/82 dated 18.10.2012. The committee decided to defer the case as no comments were received from technical authority.	

Case No. B- 14 M.No.10/16 Date 15.10.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/00623/AM 13 RLA No.03/94/040/00363/AM13 Adv.Auth. No.0310704836 dt. 10.08.2012
Decision: The Committee considered the case for correction in import items already ratified by NC in its meeting No.22/82 dated 18.10.2012. The committee decided to defer the case as no comments were received from technical authority.	

Case No. B- 15 M.No.10/16 Date 15.10.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/01071/AM 13 RLA No.03/94/040/00543/AM13 Adv.Auth. No.0310712193 dt. 9.10.2012
Decision: The Committee considered the case for mentioning quantity of import items Norms already ratified by NC in its meeting No.31/82 dated 21.2.2013. The committee decided to defer the case as no comments were received from technical authority.	

Case No. B- 16 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00645/AM 07 RLA No.22/24/040/00152/AM07 Adv.Auth. No.2210005831 dt. 31.07.2006
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 17 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00056/AM 08 RLA No.22/21/042/00006/AM 05 Adv.Auth. No.2210006467 dt. 02.02.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 18 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00254/AM 08 RLA No.22/24/040/00008/AM 08 Adv.Auth. No.2210006706 dt. 03.05.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP.	

The Committee decided to call for complete set of application from the firm and deferred the case.

Case No. B- 19 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00869/AM 08 RLA No.22/24/040/00020/AM 08 Adv.Auth. No.2210006928 dt. 31.07.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 20 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00253/AM 08 RLA No.22/24/040/00007/AM 08 Adv.Auth. No.2210006705 dt. 03.05.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 21 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00542/AM 08 RLA No.22/24/040/00016/AM 08 Adv.Auth. No.2210006807 dt. 18.06.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 22 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00410/AM 08 RLA No.22/24/040/00010/AM 08 Adv.Auth. No.2210006746 dt. 28.06.2007
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 23 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/01244/AM 12 RLA No.22/24/040/00071/AM 12 Adv.Auth. No.2210012378 dt. 29.12.2011
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 24 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/01155/AM 12 RLA No.22/24/040/00061/AM 12 Adv.Auth. No.2210012197 dt. 22.11.2011
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

Case No. B- 25 M.No.10/16 Date 15.10.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No.01/82/050/00970/AM 11 RLA No.22/24/040/00022/AM 11 Adv.Auth. No.2210010238 dt. 04.08.2010
Decision: The Committee considered the case of revision of norms for the export product as per agenda under para 4.07 of HBP. The Committee decided to call for complete set of application from the firm and deferred the case.	

No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

10
S/N 85

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 29, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510356983 dated 13.06.2013) for export of Hardener Forfuran 1004 and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/00313/AM-16/DES-III/300 dated 02.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Hardener Forfuran 1004	One KG	Toluene	0.4315

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

10/AM-16 Sl.No 6

310

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16

Sd/- (7)

F. No.35011/364/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Symbiotec Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/856/AM14/DES-3/382 dated the 24/07/14 vide which an application from M/s. Symbiotec Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Hydrocortisone Sodium Succinate Buffered 5% Sterile**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) The mol.wt. of import item shown in the chemical reaction does not match with literature. Firm may be advised to furnish correct information and revise the chemistry.
 - (b) % Yield on molar basis may be furnished based on the actual plant data.
 - (c) Past-production vis-à-vis actual consumption of import item duly certified by Central Excise Authorities.
2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10
S No-11

F. No.35011/253/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satya Deeptha Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1340/AM-15/DES-3/261 dated the 01/07/15 vide which application from M/s. Satya Deeptha Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1,1-Cyclohexane Diacetic Anhydride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,1-Cyclohexane Diacetic Acid	1.188

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/36 /2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sl. No. 12
10
8/10
9/10

Subject: Advance Authorization application from M/s. Yashashvi Rasayan Pvt. Ltd. for the import of raw materials against the export of THISA

(Advance Authorization No. 5210040190 dated 12.9.2014)

(Advance Authorization No. 5210040666 dated 3.2.2014)

Ref: U.O. No. 01/82/050/0224/AM15/DES-III/320 dated 30.06.2014 and Case No. 141/13/82-ALC4/2014/ in meeting No. ALC4/2015 held on 15.4.2015

M/s. Yashashvi Rasayan Pvt. Ltd. has submitted present application as well as representation against earlier approved quantity of 1.48 kg of Thiophanone for the export of 1 kg of THISA. The firm have indicated the followings in the representation

(i) The foreign buyer M/s. Saltigo, GmbH, Germany has suggested the firm to manufacture THISA and provided the manufacturing process for doing trial runs in R&D centre of the firm.

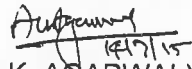
(ii) Firm have referred the two US patents for various reactions (US Patent No. 00041301A and 6964939B1). The yield achieved by the firm higher than two US patents which is due to extensive work in R&D centre.

(iii) As per the CA Certificate, the average qty. of raw materials works out to 2.022 kg/kg as against the applied quantity of 2.05 kg/kg.

The representation has been examined and accordingly the Department of C&PC recommends the following norms for the above Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
THISA (Methy 4' (aminosulfonyl)-5-methylthiophene-3-carboxylate	1 kg.	1. Thiophanone	2.020 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011 -CH-II dated 7.7.2015

3

F. No.35011/638/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

10/23
Shastri Bhawan, New Delhi,
Dated: October 06, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Emcure Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00923/AM15/DES-3/893 dated the 12.12.2014 and 01/82/162/29/AM-16/DES-III/466 dated 18.09.2015 about an application from M/s. Emcure Pharma Ltd for fixation of norms under para: 4.7 for the export of **Fomepizole Injection 1.5 gm/ml vials**.

This department has examined the matter and it is observed that the DML submitted by the company with original request as well as the latest letter forwarded by DGFT are same and do not tally with the description of the export product reflected in the application. **As such the decision of the ALC as reflected in the DGFT's O. M. No. 01/82/162/29/AM16/DES-III/466 dated 18th September 2015 still hold good and the stand of the applicant does not hold merit.**

2. This issues with the approval of Director (Pharma Industry).

Bachantgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

(29)
(0116)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone

(Advance Authorization No. 3110065331 dated 13.3.2015)
(Advance Authorization No. 3110065381 dated 21.4.2015)

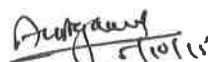
Ref: U.O. No. 01/82/050/78/ AM-16/DES-III/72, dated 16.6.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of Gamma Butyrolactone

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3. Item of Export	Qty.	Item of Import	Qty
Gamma Butyrolactone	1 kg	1,4 Butanediol	1.16 kg
		GBL Catalyst	0.20 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.9.2015

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26

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/504/AM-16/DES-3/551 dated the 09/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Paroxetine Carbinol	0.810
2.	4-Dimethyl Amino Pyridine	0.017
3.	Acetone	0.038
4.	Activated Carbon	0.095
5.	Cyclohexane	5.80
6.	Methanesulfonyl Chloride	0.589
7.	Methanol	1.42
8.	Methyl Isobutyl Ketone	0.73
9.	Methylene Chloride	5.02
10.	Potassium Carbonate	1.27
11.	Sesamol	0.55
12.	Triethylamine	0.55

BKhashtgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10
34

F. No.35011/604/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Almelo Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/823/AM-15/DES-3/07 dated the Nil vide which application from M/s. Almelo Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxo-Erythronolide A-11,12-Carbamate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clarithromycin	2.344
2.	1,1-Carbonyldiimidazole	1.917
3.	1,8-Diazabicyclo[5.4.0] undec-7ene	1.509
4.	N-Fluorobenzenesulfonimide	Not required in the process.
5.	4-Dimethyl Amino Pyridine	0.786
6.	Triphenyl Phosphine	1.148

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/284/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10/15

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/515/AM-16/DES-3/219 dated the 29/06/15 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefoperazone Sodium Sterile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-ACA	0.6809
2.	1-Methyl-5-Mercapto-1,2,3,4 tetrazole	0.2993
3.	Boron trifluoride	0.17
4.	HO-EPCP	0.8766
5.	POCl ₃	0.350
6.	Diethylamine	0.20
7.	N,N-Dimethyl Acetamide	0.913
8.	Methylene Chloride	0.808
9.	Methanol	0.800
10.	Acetonitrile	0.861
11.	Acetone	4.248


(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/ 38
F. No.35011/283/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/505/AM-16/DES-3/210 dated the 29/06/15 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cephalothin for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-ACA	0.80
2.	2-thiophene acetyl chloride	0.528
3.	Sodium hydrogen orthophosphate	0.32
4.	Sodium hydroxide	0.32
5.	Hydrochloric acid	Not an importable item.
6.	Sodium carbonate	0.266
7.	Activated carbon	0.100
8.	EDTA	0.037
9.	Ethyl acetate	2.35
10.	Sodium 2-ethyl hexanoate	0.480
11.	Acetone	0.576
12.	Methylene chloride	1.914
13.	Ethanol	1.00
14.	Sodium bicarbonate	0.030
15.	Aluminium bottles	Relevant, As per packing policy.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/120/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10
40

Udyog Bhawan, New Delhi,
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Reannon Pharmaceuticals.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1251/AM-15/DES-3/1254 dated the 03/03/15 vide which application from M/s. Reannon Pharmaceuticals was sent to this Department for fixation of norms under para: 4.7 for the export of **Renontrikal Injection**. This department has examined the matter and it is noticed that the present application of the firm is deficient as it does not mention the import quantity and hence applied norms can not be ascertained.

Barnali Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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44

F. No.35011/583/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 09, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Pace Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00875/AM15/DES-3/861 dated the 24.11.2014 vide which an application from M/s Pace Pharma Pvt Ltd. was forwarded to this Department for fixation of norms for the export of Lincomycin Hcl. This department has examined the matter and it is noticed that:

- a) The description of export product vide item 9 (i) of the application and export product provided vide item 10 (A) is same i.e. Lincomycin Hcl. The flow chart and DML provided by the company pertain to the manufacture of Lincomycin capsule BP 500 mg.
- b) There is no indication about quantity of product to be exported against the present application.
- c) A copy of export Order available in application describes the export commodity as Lincomycin Hcl Rolls

2. As such following information may be called for from the applicant to enable this Department process the request:-

- i) The description of export product alongwith the quantity and FoB value of the export consignment.
- ii) The pack size of export product
- iii) The Master Batch Formula for the export product
- iv) In case the export product is Lincomycin Hcl Rolls, relevant copy of Drug Manufacturing License for this product.

3. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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51

F. No.35011/57/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/841/AM-15/DES-3/1133 dated the 27/01/15 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Tablets**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) COA of the imported API from the Foreign Supplier for the relevant consignment.
- (b) The applied norms do not match with the CA certificate furnished. Justification for the same may be furnished.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Sl. No. 10/54, 235

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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50, 84

F. No.35011/282/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Oneiro Chemicals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/541/AM-16/DES-3/225 dated the 29/06/15 vide which application from M/s. Oneiro Chemicals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene-2 Ethylamine	0.87
2.	Methanol	1.49
3.	Methyene Chloride	0.79

BKhashtgir
(Barnali Khashtgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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57

F. No.35011/252/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/805/AM-15/DES-3/55 dated the 12/05/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Sterile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	P-Nitrobenzyl(1R,5R,6S)-6-[(1R)-1-Hydroxyethyl]-2-[(Diphenylphosphono)Oxy]-1-Methylcarbapen-2-EM-3-Carboxylate	1.808
2.	2-Dimethylamino-4-Mercapto Pnz Proline	1.133
3.	Acetone	11.92
4.	Activated Carbon	0.114
5.	Dimethyl Formamide	5.09
6.	Isopropyl Alcohol	3.58
7.	Methylene Chloride	0.79
8.	Palladium Sponge	3.856gm/kg

BK Chastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16 - S.I.No. 58, 346

10/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

346
10/16

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2 Hydroxy ethyl ether)

Ref: U.O. No. 01/82/050/483/AM16/DES-III/399 dated 7.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2- Hydroxy ethyl ether)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox CL 30/10 Hydroquinone BIS(2-Hydroxy ethyl ether)	1 kg.	1. Hydroquinone	0.611 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

10/Am-16

60
10116

Subject: Advance Authorization application from M/s. P.I Industries Ltd. Ltd. for the import of raw material against the export of Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl)} amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).

(Advance Authorization No. 1310047642 dated 26.09.2014).

Ref: U.O. No. 01/82/050/1017/AM15/DES-III/1265 dated 04.03.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl)} amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl)} amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).	1 kg.	1.2- Chloro-4- Fluoro Toluene	0.599 Kg
		2. Methyl Iso Propyl Amine	0.322 Kg.
		3. Noblyst (R) P8086 1% Pt	0.006 Kg.
		4. Methanol	1.959 Kg.
		5. Toluene	0.680 Kg.
		6. Ethyl Chloroformate	0.370 Kg.
		7. Sulfuryl Chloride	0.659 Kg.
		8. n-Hexane	0.386 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
2013/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 15022/6/2010-CH-II dated 10.3.2015

10/AM-16 Sl. No. 61, 68, 100, 117
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%)) etc.

Ref: U.O. No. 01/82/050/247/AM-16/DES-III/462 dated 7.7.2015
U.O. No. 01/82/050/759/AM-16/DES-III/751 dated 10.8.2015
U.O. No. 01/82/050/761/AM-16/DES-III/722 dated 4.8.2015
U.O. No. 01/82/050/248/AM-16/DES-III/393 dated 7.7.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%)).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310792384 dated 26.12.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA DIAMMONIUM LIQUID ASSAY MIN. 40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.410 kg.

(Advance Authorization No. 0310795624 dated 2..04.2014)

1. Item of Export	Qty.	Item of Import	Qty
DISODIUM MEGNESIUM EDTA CONTENT 6% (+/- 0.5% AS MS)	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

(Advance Authorization No. 0310295381 dated 17.4.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRA AMMONIUM LIQUID ASSAY MIN.40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.420 kg.

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(Advance Authorization No. 0310792634 dated 7.1.2015)

Item of Export	Qty.	Item of Import	Qty
EDTA TETRASODIUM	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 30.9.2015

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F. No.35011/176/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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64

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Verdant Life Sciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1063/AM-15/DES-3/1247 dated the 03/03/15 vide which application from M/s. Verdant Life Sciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carisoprodol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propionaldehyde	1.024
2.	Diethyl Carbonate	0.80
3.	Mono Isopropylamine	0.737

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/36 /2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

10 Aug-16
Sl. No. 89

Subject: Advance Authorization application from M/s. YASH RASAYAN & CHEMICALS PVT. LTD. for the import of raw materials against the export of METHYL 2-METHOXY 5- SULFAMOYL BENZOATE (MSMB)

Ref: U.O. No. 01/82/050/538/AM16/DES-III/190 dated 29.06.2015

M/s YASH RASAYAN & CHEMICALS PVT. LTD. has submitted present applications for the import of raw materials against the export of METHYL 2- METHOXY 5- SULFAMOYL BENZOATE (MSMB)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
METHYL 2- METHOXY 5- SULFAMOYL BENZOATE (MSMB)	1 kg.	1. METHYL SALICYLATE	1.00 KG.
		2. DIMETHYL FOMAMIDE	1.78 KG

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/42 /2015 -CH-II dated 10/08/2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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98
241

Subject: Advance Authorization application from M/s. R.K. Industries Ltd. for the import of raw material against the export of ORTHO TOLUIDINE 5- SULFONIC ACID

(Advance Authorization No. 0810134414 dated 28.1.2015)
(Advance Authorization No. 810133412 dated 23.9.2014)

Ref: U.O. No. 01/83/50/516/ AM- 16/DES-3/227, dated 29.6.2015
U.O. No. 01/83/50/370/ AM- 16/DES-3/477, dated 07.07.2015

M/s R.K. Industries Ltd. have submitted present application for the import of raw material against the export of ORTHO TOLUIDINE 5- SULFONIC ACID.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ORTHO TOLUIDINE 5- SULFONIC ACID	1 kg	1. ORTHO TOLUIDINE 2. CAUSTIC SODA	0.786 kg. 0.310 kg.

This issues with the approval of competent authority.

A.K. Agarwal
6/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/71/2013-CH-II dated 6.10.2015

10/105/107 ✓
F. No. 14010/176 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

ii
260
Shastri Bhavan, New Delhi-110001
Dated: 20th October, 2015

Subject: Advance Authorization application from M/s. Dorf- Ketal Chemicals India Pvt. Ltd. for the import of raw material against the export different types of CALCIUM REMOVAL AGENT, ANTIPOLYMERANT, TRADE NAME-DA-2673/DA2633/DA2640/DA2307/DA2309/ACTIFY-2673, and ANTIFOAM, DA-2734/DA-2728/DA-2733/SR-1734

M/s. Dorf-Ketal Chemical India Pvt Ltd. have submitted present application for the import of raw material against the export of CALCIUM REMOVAL AGENT, ANTIPOLYMERANT, TRADE NAME-DA-2673/DA2633/DA2640/DA2307/DA2309/ ACTIFY-2673, and ANTIFOAM, DA-2734/DA-2728/DA-2733/SR-1734

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

10/105/107 ✓
1. Advance Authorization No. 031079248 dated 14.10.2014

1. Item of Export	Qty.	Item of Import	Qty
CALCIUM REMOVAL AGENT, SR 8104	1 kg.	1. GLYOXAL 40%	0.983 kg.
		2. TRIETHANOL AMINE 85%	0.017 kg.

✓ 2. Advance Authorization No. 031079883 dated 13.9.2014

2. Item of Export	Qty.	Item of Import	Qty
ANTIPOLYMERANT, DA-2673/DA2633/DA2640/ DA2307/ DA2309/ DA7609/ ACTIFY-2673	1 kg.	14-HYDROXY TEMPO/ 4HYDROXY/ 2,2,6,6 TETRAMETHYL/ PIPERRIDINE-N- OXYL/ 4HT	0.150 kg.
		2. HEXYLENE GLYCOL	0.100KG.
		3. TRIISOPROPANOLA MINE 99	0.030KG

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3. Advance Authorization No. 0310790441 dated 21.10.2014

3. Item of Export	Qty.	Item of Import	Qty
ANTIFOAM,DA-2734/DA-2728/DA-2733/SR-1734	1 kg.	1. POLYPROPYLENE GLYCOL MW-4000	0.500 kg.
		AROMATIC SOLVENT (C10-C20)/C9 FRACTION(MIXED AROMATICS/ AROMATIC SOLVENT 150/ SOLGAD 150/C-9 PLUS AROMATIC SOLVENT/SOLVENT C-10/KOCOSOL 150/ HEAVY AROMATIC/GARASOL 15/MC-10A/REMAXGRADE1/ANY SOL150/C9 FRACTION/SOLVESSO 150 FLUID/SHELLSOL A150/MIXED HYDROCARBONS/HIGH-FLASH AROMATIC NAPHTHA.	0.500 kg

This issues with the approval of competent authority.

(Signature)
20/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan,New Delhi -11,
Deptt. of C&PC U.O. No. 14010/176 /2011-CH-II dated 20.10.2015

10
106

F. No.35011/409/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satyadeva Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/524/AM-16/DES-3/262 dated the 01/07/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-((N-Methyl-N-((2-Isopropyl-4-Thiazolyl) Methyl) Amino) Carbonyl) L-Valine, Lithium Salt (MTV-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isobutramide	0.666
2.	Tetrahydrofuran	1.486
3.	Methylene Chloride	1.272
4.	Lithium Hydroxide Monohydrate	0.85
5.	Isopropyl Alcohol	0.49
6.	Methyl Tertiary Butyl Ether	1.131
7.	Toluene	1.14
8.	L-Valine	0.60

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/223/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/156/AM-15/DES-3/1320 dated the 05/03/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Articaine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Amino-4-Methyl-2-Thiophene Carboxylic Acid Methyl Ester	1.02

BK Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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111

F. No.35011/420/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/527/AM-16/DES-3/266 dated the 01/07/15 vide which application from M/s. Suven Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Chlorothiophene-2-Carboxylic Acid (5-CTA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene	1.04

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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112

F. No.35011/66/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1436/AM-15/DES-3/1184 dated the 26/02/15 vide which application from M/s. Glenmark Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Colesevelam Hydrochloride for oral suspension**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Colesevelam Hydrochloride	1.97gm/2.5gm pack <u>And</u> 3.94gm/5.0gm pack

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16

113

F. No.35011/102/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/888/AM-14/DES-3/1142 dated the 05/02/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Eletriptan Hydrobromide Alpha Form**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Mol.wt. of each reactant and output product at each step of manufacturing process.
- (b) Yields claimed by the firm appears to be very low. Copy of Technical Literature/Patent may be furnished in support of yield, claimed.
- (c) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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114

F. No.35011/406/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1004/AM-15/DES-3/560 dated the 10/07/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(R)-9-[2-(Phosphonomethoxy) Propyl]-Adenine Monohydrate	0.769
2.	N-Methyl-2-Pyrrolidone	1.4878
3.	Chloromethyl Isopropyl Carbonate	1.3527

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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116

F. No.35011/286/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sheetal Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/498/AM-16/DES-3/ dated the Nil vide which application from M/s. Sheetal Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1,2,3,9-Tetrahydro Carbazole-4-one**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Resorcinol	1.12
2.	Phenyl Hydrazine Hcl	1.44

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10
122
122

F. No.35011/422/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/506/AM-16/DES-3/542 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tizanidine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiourea, (5-Chloro-2,1,3-Benzothiadiazole-4-yl)	1.362
2.	Ethylenediamine	1.638
3.	Hexanes	2.932
4.	Toluene	3.571
5.	Methanol	9.95

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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123

F. No.35011/423/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/511/AM-16/DES-3/546 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-Trans-4R-(-4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine (Trans HMP)	0.81
2.	Methane Sulfonyl Chloride	0.589
3.	Triethylamine	0.55
4.	Sesamol	0.55
5.	Potassium Carbonate	1.27
6.	Toluene	5.50
7.	Isopropyl Alcohol	5.90
8.	N-Hexane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/143/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10
126

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1097/AM-15/DES-3/1293 dated the 04/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33 showing Mol.wt. of input and output products, Requirement & Recovery of solvents at each step of manufacturing process.
- (b) The yield in last step is very low. Technical justification alongwith copy of technical literature may be furnished in support of their yield.
- (c) Past production vis-à-vis Actual consumption of all imported input duly certified by Central Excise Authorities.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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1024
126

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/497/AM-16/DES-3/562 dated the 10/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	CBZ-L-Valine	1.1824
2.	N,N-Dicyclohexyl-Carbodimide(DCC)	1.061
3.	4-Dimethyl Aminopyridine	0.028
4.	Acyclovir	0.758
5.	Dimethyl Formamide	3.515
6.	Methanol	3.968
7.	Steam/Thermal Coal	As per Fuel Policy.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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127

F. No.35011/421/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/507/AM-16/DES-3/543 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Deoxy-2-Fluoro-2 Methyl-Uridine	0.90
2.	Phosphoramidate (or) (N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) Phenoxyphosphinyl]-L-Alanine-1-Methylethyl Ester	1.92
3.	Tetrahydrofuran	1.31
4.	Isopropyl Acetate	3.63
5.	n-Heptane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/132, 511

F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/500/AM-16/DES-3/549 dated the 09/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GHYH (3-OH Cephem)	2.977
2.	Methylene Chloride /Dichloromethane	80.51
3.	Sodium Borohydride	0.2108
4.	Methane Sulphonyl Chloride	0.968
5.	Phosphorous Penta Chloride	1.8515
6.	Diethylamine	0.868
7.	Triethylamine	3.214
8.	Methanol	37.83
9.	Anisol	6.9448
10.	Ethyl-4-Chloroacetoacetate	1.82
11.	50% Benzyl Chloroformate	5.0038
12.	Methyl-3-Methoxy Acrylate	1.62
13.	Prenol	3.114
14.	Tetrabutyl Ammonium Bromide	0.0975
15.	N,N-Dimethyl Formamide	21.01
16.	Ethyl Acetate	1.86
17.	Acetotrile	9.90
18.	Activated Carbon	0.200
19.	Acetone	0.88

20.	Toluene	10.40
21.	DL-Malic Acid	7.1802
22.	Ethanol	1.09
23.	Phoporous Oxychloride	0.7646
24.	Sodium Methoxide	1.3409
25.	Acetic Acid	5.4957
26.	Pyridine	0.8438
27.	Thiourea	1.0081
28.	Methan Sulponic Acid	0.913
29.	Aluminium Chloride	2.3888

B. Khastgir
(Barnali Khastgir)

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Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10
133

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/501/AM-16/DES-3/583 dated the 13/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tan-Endo Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Potassium Pen G (First Crystal)	1.089
2.	Dimethylformamide	4.685
3.	Triethylamine	0.279
4.	Trimethyl Phosphite	0.342
5.	Methylene Chloride	2.783
6.	Acetone	2.525
7.	Para Nitro Benzyl Bromide	0.632
8.	Toluene	0.852

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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138

F. No.35011/414/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Raj Pioneer Labs India Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/190/AM-16/DES-3/312 dated the 02/07/15 vide which application from M/s. Raj Pioneer Labs India Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2Di Fluoro-(1-H1,2,4 Triazole 1-1yl) Acetophenone (D.F.T.A)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,3 Di Fluorobenzene	0.60
2.	4 Amino Triazole	0.47
3.	Methylene Di Chloride	1.41
4.	Acetonitrile	1.65

Bachastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/143

10/143

F. No.35011/538/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 26th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/161/AM14/DES-3/282 dated the 26/07/13 vide which representation from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxy Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Toly Acetic Acid	1.56
2.	Sulfuryl Chloride	1.986
3.	Potassium Iodide	0.0080
4.	Thionyl Chloride	1.24

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

F. No.35011/247/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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146
4472

Udyog Bhawan, New Delhi,
Dated the 05th September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1283/AM-15/DES-3/32 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atazanavir Sulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ter. Butyl Carbazate	0.28
2.	(2R,3S)-3(Tert. Butoxy Carbonyl) Amino-1,2-Epoxy-4-Phenyl Butane	0.49
3.	L-Tert. Leucine	0.624
4.	N-(3-Dimethylaminopropyl)-N-Ethyl Carbodiimide Hydrochloride	0.79
5.	N-Methyl-2-Pyrrolidine	1.54

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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153

F. No.35011/281/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Rakshit Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/386/AM-16/DES-3/214 dated the 29/06/15 vide which application from M/s. Rakshit Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aloe Emodin	1.00
2.	Di Methyl Acetamide	1.00
3.	Di Methyl Formamide	0.80
4.	Methanol	1.00

Rachastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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161
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Indofil Industries Ltd. for the import of raw material against the export of Cymoxanil technical (Advance Authorization No. 0310792122 dated 19.02.2014).

Ref: U.O. No. 01/83/50/237/AM16/DES-III/471 dated 7.7.2015

M/s Indofil Industries Ltd. have submitted present application for the import of raw material against the export of Cymoxanil technical.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Cymoxanil technical	1 kg.	N-CYANO ACETYL ETHYL UREA 98%.MIN	0.867 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/17/2012-CH-II dated 5.10.2015

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165

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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166

F. No.35011/280/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Varahi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/402/AM-16/DES-3/215 dated the 29/06/15 vide which application from M/s. Varahi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Chloro Phenyl Glycine 99% Min	1.05
2.	2-Thiophene Ethanol	0.707
3.	L(+) Tartaric Acid	0.70
4.	P.T.S Chloride	1.05

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

1637
10/11/6

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Saddle Brown or Saddle Brown (CR-209)

377
10/11/6

362
10/11/6

(Advance Authorization No. 0910061424 dated 22.12.2014)

Ref: U.O. No. 01/82/50/356/AM16/DES-III/306, dated 2.7.2015

401
10/11/6

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Saddle Brown or Saddle Brown (CR-209)

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Saddle Brown or Saddle Brown (CR-209)	1 kg.	1. 4- Bromo-1,2 (Methylenedioxy) Enzene	1.782 kg
		2. Methanol	35.50 kg
		3. Tetra Hydro Furan (THF)	11.00 kg
		4. Trimethyl Silyl Acetelene (TMSA)	0.725 kg
		5. Toluene	15.00 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 9.9.2015

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166

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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181

F. No.35011/253/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satya Deeptha Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/362/AM-16/DES-3/318 dated the 02/07/15 vide which application from M/s. Satya Deeptha Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R,3S)-3-(Tert-Butoxy Carbonyl) Amino-1,2-Epoxy-4-Phenylbutane (EPR-V)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(3S)-3-(Tert-Butoxy Carbonyl)Amino-1-Chloro-4-Phenyl-2-Butanone	2.07kg/kg
2.	Rhodium-120	1.08gm/kg
3.	(1R,2R)-(-)-N-P-tosyl-1,2-Diphenylethylene Diamine	1.18gm/kg

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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188
188

Subject: Advance Authorization application from M/s. Shiva Pharmachem Ltd., for the import of raw-materials against the export of Methoxy Acetyl Chloride.

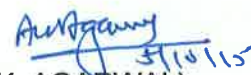
Ref: U.O. No. 01/82/050/224/ AM- 16/DES-3/200 dated 29.6.2015

M/s. Shiva Pharmachem Ltd., have submitted present application for the import of raw material against the export of Methoxy Acetyl Chloride

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Methoxy Acetyl Chloride	1 kg.	Methoxy Acetic Acid	0.921 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/164/2011-CH-II dated 5.10.2015

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191
15/10

F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

Bhaskar Singh
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 17, 199, 199, 272

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199

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER].

(Advance Authorization No.0310792689 dated 08.1.2015)

Ref: U.O. No. 01/82/050/262/ AM- 16,181 dated 29.6.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER]	1 kg	1. NITRILO TRI ACETIC ACID (NTA ACID)	0.771 kg

This issues with the approval of competent authority.

A.K. Agarwal
5/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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201
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Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/360/AM-16/DES-3/575 dated the 13/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzoyl Cyano Silodosin N-Acetyl-L-Glutamate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(R) -Amine Tartrate	0.9709
2.	Tfep Ethyl Mesylate	0.7136
3.	N-Acetyl-L-Glutamic Acid	0.3728
4.	Isopropyl Alcohol	5.56

BKhashtgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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358

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203

F. No.35011/426/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/220+450/AM-16/DES-3/155 dated the 08/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefixime USP/BP/IP/EP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.50
2.	Triphenyl Phosphine	0.82
3.	Acetone	0.81
4.	N,N Dimethyl Formamide	2.74
5.	Dichloromethane (Methylene Chloride)	3.40
6.	Triethylamine	0.2717
7.	Phenol	0.3808
8.	Methanol	4.21
9.	Activated Carbon	0.050
10.	MICA Ester	0.82
11.	Tetra Hydrofuran	1.64

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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213

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

BKhashtgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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24

F. No.35011/116/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1248/AM-15/DES-3/1252 dated the 03/03/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Trifluoperazine 1mg and 5mg Tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Trifluoperazine Hcl	1.224mg/1mg Tablet <u>And</u> 6.12mg/5mg Tablet

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/175/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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219
224

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/382/AM-16/DES-3/417 dated the 07/07/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir (S)-Isopropyl-2-((S)-(((2R,3R,4R,5R)-5-(2,4-Dioxo-3,4-Dihydropyrimidin-1 (2H)-4-Fluoro-3-Hydroxy-4-Methyltetrahydrofuran-2-yl) Methoxy)-(Phenoxy) Phosphorylamino) Propanoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-[(2R,3R,4R,5R)-3-fluoro-4-hydroxy-5-(hydroxymethyl)-3-methyltetrahydrofuran-2-yl] pyrimidine-2,4(1H,3H)-dione (2-deoxy-2-fluoro-2-fluoro-2-C-methyluridine)	0.90
2.	Propan-2-yl(2S)-2-{[(Pentafluorophenoxy)(Phenoxy) Phosphoryl] amino} propanoate	1.92
3.	Tetrahydrofuran	6.00lit/kg

B. Chastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16
215

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/S LAXMI ORGANIC INDUSTRIES LTD.
for the import of raw material against the export of ACETOACETOXYETHYL
METHACRYLATE

(Advance Authorization No. 0310793011 dated 16.01.2015)

Ref: U.O. No. 01/82/50/0218/AM-16/DES-IV/603 dated 15.07.2015

M/s LAXMI ORGANIC INDUSTRIES LTD..have submitted present application for the import of
raw material against the export of ACETOACETOXYETHYL METHACRYLATE.

The application has been examined and the Department recommends the following norms for
the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ACETOACETOXYETHYL METHACRYLATE	1 kg	1. GLACIAL ACETIC ACID	0.740 KG.
		2. 2- HYDROXY ETHYL METHACRYLATE	0.630 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/49/2015-CH-II dated 14.10.2015

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F. No.35011/315/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unimax Chemicals Pvt Ltd.

DGFT have forwarded 2 applications form M/s Unimax Chemicals Pvt Ltd vide their UO.No.01/82/50/250/AM16/DES-3/366 dt 03/07/2015 and 01/82/50/727/AM16/DES-3/663 dt 30/07/2015 for fixation of norms under Para 4.7 for the export of **Azithromycin Dihydrate USP from Azithromycin Dihydrate IP @ 1.0655kg per kg export in first application and @ 1.045kg per kg of export in the second application.**

In the above contxt, it may be stated that in 2014, another application of the firm vide DGFT UO.No. 01/82/50/165/AM15/DES-3/141 dt 09/05/2014 was examined in this office and norms @ 1.061 kg per kg of export was recommended in March'2015 based on the best actual past consumption data duly certified by their CA. The same CA certificate has now been furnished by the firm in their application UO.No. 01/82/50/250/AM16/DES-3/366 dt 03/07/2015.

However, in their second application refered to us vide DGFT UO.No. 01/82/50/727/AM16/DES-3/663 dt 30/07/2015, the firm has given another CA certificate.

The production-consumption data for 2013-14 certified by different CA's are different as can be seen hereunder:-

S. No.	Name of the Chartered Accountant	Certified Data for 2013-14	
		Production (kg)	Qty consumed per unit of Prodcution (kg)
1.	Nathvani & Associates, Mumbai (Undated Certificate)	5162.350(upto 31/01/2014)	1.1068
2.	Darshan Mehta & Associates, Thane (Mah.) (Dated 01/06/2015)	4260.0	1.0369

M/s Darshan Mehta & Associates have also certified production of 8564.30 kg in 2014-15 with consumption coefficient of 1.045 kg/kg.

From the aboe, it may be seen that the firm has produced different production-consumption data for the relevant year of 2013-14, duly certified by different Chartered Accountant. If the actual consumption data certified by M/s Darshan Mehta & Associates is taken, even the norms ratified earlier @ 1.061 kg per kg of Export is higher than actual past consumption norms of 1.0369 kg/kg.

In view of above, it is for norms committee to take a final decision in the matter.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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230

F. No.35011/175(I)/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/272/AM-16/DES-3/457 dated the 07/07/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
2.	(2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
22

F. No.35011/221/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Perkin Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/799/AM-15/DES-3/1360 dated the 10/03/15 vide which application from M/s. Perkin Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3 Dibromo-5-Benzoyl Pyrrole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Pyrrole	0.39
2.	Dichloro Methane	1.31
3.	Morpholine	1.10

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/244/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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228

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/196/AM-16/DES-3/116 dated the 16/06/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Testosterone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Androstene-3,17-Dione (4AD)	1.098

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/407/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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232

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/305/AM-16/DES-3/561 dated the 10/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	Detail not given.

B. Chastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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234

F. No. 14010/ 22/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 7th October, 2015

To,

M/S. MELOG SPECIALITY CHEMICALS PVT. LTD
201/B, RUNWAL & OMKAR ESQUARE,
OPP. SION CHUNABHATTI SIGNAL, EASTERN EXP HIGHWAY,
SION(E) MUMBAI-MAHARASHTRA-400022

Subject: Advance Authorization Application for the import of raw-materials against the export of PHENIX ACID
(Advance Authorization No. 310793255 dated 23.01.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel.No. 011-23381430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/00216/ AM- 16/DES-III/601, dated 15.07.2015

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243

F. No.35011/73/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1468/AM-15/DES-3/1199 dated the 26/02/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Alemplint and Pactum Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Piperacillin Sodium+Tazobactam Sodium Sterile (8:1)	4.942gm/vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. ELPPE CHEMICAL PRIVATE LTD . for the import of raw material against the export of PHENYL THIO PROLINE

Ref: U.O. No. 01/82/050/586/AM16/DES-III/274 dated 1.7.2015
U.O. No. 01/82/050/414/AM16/DES-III/403 dated 7.7.2015

M/s. ELPPE CHEMICAL PRIVATE LTD have submitted present application for the import of raw material against the export of PHENYL THIO PROLINE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310793439 dated 30.1.2015)

✓

1. Item of Export	Qty.	Item of Import	Qty
MONO SODIO BENZOIC ACID	1 kg	1. BENZOIC ACID	1.02 kg
		2. CAUSTIC SODA	1.30 kg

(Advance Authorization No. 0310793439 dated 30.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
PHENYL THIO PROLINE	1 kg	1. TRANS-4-THYDROXY-L-PROLINE	1.818 kg
		2. ISOBUTYL ACETATE	7.200 kg
		3. METHANE SULFONYL CHLORIDE	0.888 kg
		4. THIO PHENOL	1.913 kg

This issues with the approval of competent authority.

✓
(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/96/2011-CH-II dated 8.10.2015

10/82
Sl. No. 31, 32, 262, 273, 300

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Payal Petro Chemicals Pvt. Ltd. for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate etc.

Ref: U.O. No. 01/82/050/299, 301,91,72,1054,1108,1125,1126/AM16/DES-III/343, dated 2.07.2015

M/s. Payal Petro Chemicals Ltd. have submitted present applications for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

259
10/16

1. Item of Export	Qty.	Item of Import	Qty
Di- Octyl Teraphthalate (DOTP)	1 kg.	1. Pure Tera Phthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

31
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2. Item of Export	Qty.	Item of Import	Qty
PlasticizerPVC(Di- 2EthylHexyl Phthalate/DOP)	1 kg.	1. Phthalic Anhydride	0.400 kg.
		2. 2- Ethyl Hexanol (Octanol)	0.700 kg

3. Item of Export	Qty.	Item of Import	Qty
Di- Iso Butyl Phthalate (DIBP)	1 kg.	1. Phthalic Anhydride	0.560 kg.
		2. Iso Butanol	0.560 kg

This issues with the approval of competent authority.

A.K. Agarwal
29/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 29.9.2015

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F. No.35011/141/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM-15/DES-3/1318 dated the 05/03/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-Alpha-[2-Methyl-1-Oxopropyl]-Gamma-Oxo-N-Beta-Diphenyl Benzene Butanamide	0.994
2.	(2R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708
3.	Methylene Chloride	4.354
4.	Diisopropyl Ether	3.791

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Bismuth Dimethyl Dithiocarbamate
(Advance Authorization No. 0310793722 dated 9.2.2015)

Ref: U.O. No. 01/82/050/ 486/AM16/DES-III/ 360 dated 3.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Bismuth Dimethyl Dithiocarbamate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Bismuth Dimethyl Dithiocarbamate	1 kg.	1. Bismuth	0.982 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

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265

F. No.35011/245/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1287/AM-15/DES-3/47 dated the 12/05/15 vide which application from M/s. Honour Lab Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Adenine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Malononitrile	0.95
2.	Formamide	3.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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267

F. No.35011/292/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoim Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1379/AM-15/DES-3/44 dated the 12/05/15 vide which application from M/s. Jodas Expoim Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Heparin Injection-5ml vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Heparin Sodium	183.333mg/vial

B. Chastgi
(Barnali Khastgi)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16 Sl.No. 271

273
10/11/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

Advance Authorization No 0310793796 dated 11.2.2015

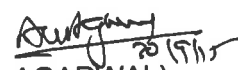
Ref: DGFT U.O. No. 01/83/50/426 /AM-16/DES-3/464, dated 07.7.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Octyl Diphenyl Cyanoacrylate	1 kg.	1. METHYL CYANOACETATE	0.3500 kg.
		2. 2-ETHYL HEXYL ALCOHOL	0.4260 kg
		3. BENZOPHENONE	0.5250 kg
		4. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 29.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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272

Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

(Advance Authorization No.0310793791 dated 11.02.2015)

Ref: U.O. No. 01/82/050/488/ AM- 10/DES-III/465 dated 07.07.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDA)	0.787 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

 Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13/2012-CH-II dated 5.10.2015

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281

F. No.35011/278/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/182/AM-16/DES-3/165 dated the 18/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-Benzoyl Piperazine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Anhydrous Piperazine	0.724
2.	Boc Anhydride	1.834

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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283

F. No.35011/106/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the August, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1224/AM-15/DES-3/1074 dated the 13/01/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Prednisolone Sodium Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Prednisolone	0.839

Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/279/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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291

Udyog Bhawan, New Delhi,
Dated the 25th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/178/AM-16/DES-3/136 dated the 17/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3-Anhydro-5-O-Trityl Thymidine (Zidovudine Intermediate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Beta Thymidine	0.60
2.	Trityl Chloride	0.794
3.	Triethylamine	0.79
4.	Methanol	2.61
5.	Methane Sulfonyl Chloride	0.31
6.	Toluene	0.82
7.	1,4-Dioxane	2.44

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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290

F. No.35011/431/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s AMI Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/457/AM-16/DES-3/518(II) dated the 08/07/15 vide which application from M/s. AMI Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Troxerutin EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Rutoside Trihydrate.EP	1.12

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/277/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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293

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srium Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/171/AM-16/DES-3/166 dated the 18/06/15 vide which application from M/s. Srium Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Famciclovir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9-(4-Acetoxy-3-Acetoxy Methyl But-1-yl)-2-Amino-6-Chloropurine	1.30

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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297

F. No.35011/260/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/145/AM-16/DES-3/121 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Deflazacort**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/92/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

1299 10
302

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Virdev Intermediates Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1117/AM-15/DES-3/1093 dated the 13/01/15 vide which application from M/s. Virdev Intermediates Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and it is requested that DGFT may call complete technical details from the firm as per Appendix-33.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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308, 348

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of P-Toluene Sulfonyl Hydrazide (Mikrofine TSH)/ Azodicarbonamide/ Kinox-B-15 mixture

(Advance Authorization No. 0510393593 dated 17.3.2015)

Ref: U.O. No. 01/82/050/429, 436/AM16/DES-III/470 dated 7.7.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of P- Toluene Sulfonyl Hydrazide (Mikrofine TSH)/ Azodicarbonamide / Kinox-B-15 mixture

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Ref. – DGFT U.O. No. 01/82/050/429/AM-16/DES-III/470 dated 7.7.2015

349
10/16

1. Item of Export	Qty.	Item of Import	Qty
P- Toluene Sulfonyl Hydrazide (Mikrofine TSH)	1 kg	1. Toluene	0.684 kg ✓
		2. Hydrazine Hydrate	0.420 kg ✓
		3. Chloro Sulphonic Acid	3.470 kg
		4. Dicumyl Peroxide	0.100 kg

Ref. – DGFT U.O. No. 01/82/050/436/AM-16/DES-III/508 dated 5.7.2015

2. Item of Export	Qty.	Item of Import	Qty
Azodicarbonamide	1 kg	1. Hydrazine Hydrate (100%)	0.548 kg
		2. Technical Grade Urea	1.316 kg

Ref. – DGFT U.O. No. 01/82/050/437/AM-16/DES-III/512 dated 8.7.2015

207
10/16

3. Item of Export	Qty.	Item of Import	Qty
Kinok-24 Benzene Propanoic Acid 3, 5-BIS (1,1 Dimethylethyl) -4-Hydroxy-2- [3-{3,5-BIS (1,1- Dimethyl ethyl)-4- Hydroxy Phenyl)-1-Oxopropyl) Hydrazide	1 kg	1. 2,6-Ditertiary Butyl phenol	1.230 kg
		2. Methyl Acrylate	0.528 kg
		3. Hydrazine Hydrate 100%	0.283 kg
		4. Methanol	0.700 kg
		5. Methyl Aceto Acetate	0.263 kg
		6. Toluene	0.400 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 15-9-2015

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311

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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312

F. No.35011/103/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the September, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/913/AM-14/DES-3/1058 dated the 20/12/13 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dihydroartemisinin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	Artemisinin	1.0989
✓ 2.	Sodium borohydride	0.14
3.	Methanol	0.675

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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314

F. No. 14010/74 /2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 30th September, 2015

To,

M/s. Profile Industries Ltd.
317, Saman complex,
Opp. Naland Complex,
Vastraput Ahmadabad.

Subject: Application from M/s. Profile Industries Ltd Mumbai for the import of raw-material against the export of Dehydrothiopara Toludine Sulfonic Acid (Adv. Auth. No. 081013 9703 dated 2/3/2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Details of production of export product i.e. Dehydro thio para Toludine Sulfonic Acid in the year 2014-15 and 2015-16 (April to August) and corresponding consumption of raw materials may be furnished duly certified by CA may be furnished.
2. Any other relevant information.

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No. 011-23381430

Copy to : Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/435/ AM-16/DES-3/359, dated 3.7.2015

Shri. Mahender Vikram Singh
30/9

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321

F. No.35011/262/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/179/AM-16/DES-3/135 dated the 17/06/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir Sulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Vincelactum ((+)-2-Azabicyclo[2.2.1]hept-5-en-3-one)(on 100% basis)	2.50
2.	N-(2-Amino-4,6-Dichloropyrimidine-5-yl) Formamide	1.042
3.	D (-)-Tartaric Acid	1.45
4.	Sodium Borohydride	0.946
5.	Triethyl Ortho Formate	1.50
6.	Cyclopropyl Amine	0.19

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
323

F. No.35011/226/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 27 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s G.G. Chemicals & Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT. U.O.No. 01/82/50/1486/AM-15/DES-3/1369 dated the 10/03/15 vide which application from M/s. G.G. Chemicals & Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate Through 6 APA Enzymatic Route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-Amino Penicillanic Acid (6-APA)	0.568
2.	D(-)P-Hydroxy Phenyl Glycine Base	0.4687

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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325

F. No.35011/134/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the July, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1084/AM12/DES-3/1694 dated the 24/01/12 vide which an application from M/s Indoco remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dorzolamide Hydrochloride+Timolol Maleate Ophthalmic Solution-10ml**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	TIMOLOL MALEATE	69.36 mg/ 10 ml pack

3. This issues with the approval of Economic Advisor,

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/118/2012-PI (Norms)
Government of India

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326

F. No.35011/410/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Elppe Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/585/AM-16/DES-3/251 dated the 01/07/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Niclosamide Anhydrous Or Niclosamide Anhydrous EP/BP Or Niclosamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.66
2.	Thionyl Chloride	0.22
3.	Triethyl Amine	0.26
4.	Isopropyl Alcohol	0.75

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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327

F. No.35011/272/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/153/AM-16/DES-3/162 dated the 18/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valganciclovir Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Guanine	2.857
2.	Bis TriMethyl Silyl Acetamide	0.297
3.	Hexamethyl disilazane	2.237
4.	2-Acetoxy Methoxy-1,3-Diacetoxy Propane	7.056
5.	Acetone	10.06
6.	CECA Carbon	0.100
7.	N,N-Dimethylformamide	19.46
8.	Z-Valine NCA	2.465
9.	Imidazole	0.866
10.	Methylene dichloride	22.60
11.	Methanol	14.40
12.	Isopropyl alcohol	4.71

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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359

F. No.35011/202/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1306/AM-15/DES-3/1471 dated the 31/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rac-Cis-4-Methyl-5-Phenyl-2-Oxazolidinone (Racemic Oxazolidinone)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10
334

F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/500/AM-16/DES-3/549 dated the 09/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GHYH (3-OH Cephem)	2.977
2.	Methylene Chloride /Dichloromethane	80.51
3.	Sodium Borohydride	0.2108
4.	Methane Sulphonyl Chloride	0.968
5.	Phosphorous Penta Chloride	1.8515
6.	Diethylamine	0.868
7.	Triethylamine	3.214
8.	Methanol	37.83
9.	Anisol	6.9448
10.	Ethyl-4-Chloroacetoacetate	1.82
11.	50% Benzyl Chloroformate	5.0038
12.	Methyl-3-Methoxy Acrylate	1.62
13.	Prenol	3.114
14.	Tetrabutyl Ammonium Bromide	0.0975
15.	N,N-Dimethyl Formamide	21.01
16.	Ethyl Acetate	1.86
17.	Acetotrile	9.90
18.	Activated Carbon	0.200
19.	Acetone	0.88

20.	Toluene	10.40
21.	DL-Malic Acid	7.1802
22.	Ethanol	1.09
23.	Phosphorous Oxychloride	0.7646
24.	Sodium Methoxide	1.3409
25.	Acetic Acid	5.4957
26.	Pyridine	0.8438
27.	Thiourea	1.0081
28.	Methan Sulponic Acid	0.913
29.	Aluminium Chloride	2.3888

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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342

F. No. 14010/32/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 29th September, 2015

To,

M/s. NOCIL. Ltd.
MAFATLAL HOUSE H.T PAREKH MARG,
BACKBAY RECLAMATION, CHURCH GATE
MUMBAI, Maharashtra- 400020

Subject: Advance Authorization application the import of raw-materials against the export
of N-(CYCLOHEXYLTHIO) PHTHALIMIDE
(Advance Authorization no. 310794587 dated 16.3.2015)

Sir,

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Details of production of N-(CYCLOHEXYLTHIO) PHTHALIMIDE in the year 2013-2014 and 2014-15 and corresponding consumption of raw material duly certified by CA may be furnished.
2. Any other relevant information

Yours faithfully,


29/9/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011- 23381430

Copy to:

Shri Mahender Vikram Singh, FTDO, (DES-3) in reference to DGFT/UONo.-
01/82/050/549 / AM-16/DES-III/ 291, dated 2.7.2015.

F. No.35011/416/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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343

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sterile Inida Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/442/AM-16/DES-3/309 dated the 02/07/15 vide which application from M/s. Sterile Inida Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Piperacillin and Tazobactam Sodium Sterile**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete description of export product showing ratio of Piperacillin and Tazobactam in the export product.
- (b) Copy of DML for the above export product.
- (c) Complete technical detail as per Appendix-33.

BKhashtgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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344

F. No.35011/111/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/892/AM-15/DES-3/1257 dated the 05/03/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Chlordiazepoxide Capsules Bp**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Chlordiazepoxide Hcl	5.1 mg/ 5mg Capsule <u>And</u> 10.2 mg/ 10 mg Capsule

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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344

F. No.35011/275/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/149/AM-16/DES-3/168 dated the 18/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl) 3-Methoxyacrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Toly Acetic Acid	1.56
2.	Sodium Methoxide	0.442
3.	Potassium Iodide	0.0080
4.	Thionyl Chloride	1.24

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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349

F. No.35011/270/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srium Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/184/AM-16/DES-3/164 dated the 18/06/15 vide which application from M/s. Srium Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Telmisartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2n-Propyl-4-Methyl-6-(1-Methyl Benzimidazole-2-yl) Benzimidazole	0.82
2.	4-Methyl biphenyl-2-Carboxylic Acid Methyl Ester	0.60

BKhashtgi
(Barnali Khashtgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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356

Subject: Advance Authorization application from M/s. SHIRDI CHEMICALS P. Ltd. for the import of raw material against the export of PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide

(Advance Authorization No. 0310794798 dated 23.03.2015).

Ref: U.O. No. 01/83/50/548/AM16/DESIII dated 23.06.2015

M/s SHIRDI CHEMICALS P. Ltd. have submitted present application for the import of raw material against the export of PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide	1 kg.	PHENOL	1.145 Kg.
		ANILINE	0.730 Kg.

This issues with the approval of competent authority.


30/9/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/105/2011-CH-II dated 30.9.2015

F. No.35011/243/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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367

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/156/AM-16/DES-3/115 dated the 16/06/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboxamide NEV-III**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Stepwise complete and balanced chemical reactions showing Mol.Wt., and % yield on molar basis.
- (b) Requirement & Recovery of Solvent of each step.
- (c) Complete chemical description of Export Product.

Rachastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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368

F. No.35011/413/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s CTX Lifesciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/545/AM-16/DES-3/328 dated the 02/07/15 vide which application from M/s. CTX Lifesciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxcarbazepine**. This department has examined the matter and it is requested that DGFT may call complete technical details as per Appendix-33 from the firm.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/241/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10
370

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/159/AM-16/DES-3/114 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mometasone Furoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	16-Alpha Methyl Epoxide (8DM)	1.04

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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372

F. No. 14010/31/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 7th October, 2015

To,

Ruchi Soya Industries Pvt. Ltd.,
Ruchi House Royal Palms, Sur, No,
169, Aarey Milk Colony, Near Mayur Nagar,
Goregaon East, Mumbai - 400065

Subject: - Advance Authorization Application for the import of Crude Soya Lecithin etc. against the export of Soya Lecithin Liquid (Food Grade).

I am directed to refer to your Advance Authorization application received through Office of DGFT and your reply dated 21.9.2015 in reference to this office letter of even number dated 15.7.2015 on the subject mentioned above. In this connection, you are requested to submit the following additional information within 15 days of the issue of this letter.

1. The technical specifications/ characteristics which can be incorporated in both export product i.e. Soya Lecithin Liquid (Food Grade) to be exported and Crude Soya Lecithin to be imported for the purpose of nexus under Duty Exemption Scheme and differentiation between import and export product may be furnished.
2. You have not indicated any details of past production of the export product and corresponding consumption of raw materials being the first application. The basis of applied quantity of import items along with authentic printed literature in support of the items applied for import may be furnished for the manufacture of Soya Lecithin Liquid (Food Grade).
3. Specific details of Soya Fatty Acid to be imported /used Soya Lecithin Liquid (Food Grade) along with foreign suppliers catalogue. Specific technical reasons for the use of Soya Fatty Acid in the manufacture of export product may be furnished.
4. If the production has already been commenced, the details from the date of commencement of production and corresponding consumption of raw material may be furnished duly certified by CA.
5. Any other relevant information, if any.

A.K. Agarwal
7/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: ✓ Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/EO No.-
01/82/050/168/ AM- 16/DES-III/145, dated 17.06.2015

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373

F. No.35011/242/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satyadeva Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/164/AM-16/DES-3/112 dated the 16/06/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-((N-Methyl-N-((2-Isopropyl-4-Thiazolyl) Methyl)Amino) Carbonyl) L-Valine, Lithium Salt (MTV-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isobutramide	0.666
2.	Tetrahydrofuran	1.486
3.	Methylene Chloride	1.272
4.	Lithium Hydroxide Monohydrate	0.85
5.	Isopropyl Alcohol	0.49
6.	Methyl Tertiary Butyl Ether	1.131
7.	Toluene	1.14
8.	L-Valine	0.60

Bhaskar
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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374

F. No.35011/256/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vasudha Pharma Chem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/180/AM-16/DES-3/185 dated the 29/06/15 vide which application from M/s. Vasudha Pharma Chem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole (Or) Pantoprazole Sodium (Or) Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Maltol	0.728
2.	Potassium Carbonate	0.824
3.	Acetone	2.60
4.	Toluene	0.63
5.	Methylene Dichloride	1.73
6.	Methanol	1.06
7.	Chloroform	3.28
8.	5-Difluoromethoxy-2-Mercapto-1H-Benzimidazole	0.80
9.	Ammonium Chloride	0.98

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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375
376 ✓

F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 14 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/50/AM-16/DES-3/128 dated the 16/06/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(2R)-2-Deoxy-2-Fluoro-2-Methy-D-Erythro Pentonic Acid Gamma-Lactone 3,5-Dibenzoate	4.235 ✓
2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92 —
3.	Methylene Chloride	11.20
4.	Tetra hydro Furan	5.335
5.	N4 Benzoyl Cytosine	3.573

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-16/375

142
366

F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/19+49/AM-16/DES-3/37,25(1) dated the 11/06/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2'-Deoxy-2'-Fluoro-2'-c-Methyluridine	0.90
2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
3.	Di Chloro Methane / methylene chloride	1.20
4.	Tetra hydro Furan	5.335

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/308

F. No.35011/260/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/145/AM-16/DES-3/121 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Deflazacort**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/273/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

10
389

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/146/AM-16/DES-3/161 dated the 18/06/15 vide which application from M/s. Maharshi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Beclomethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(DB-XI) 9-Beta, 11-Beta-Epoxy-17-Alpha, 21-Dihydroxy-16-Beta Methylpregna-1,4-Diene-3,20-Dione	0.88

Bhaskar Singh
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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390

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. P.I Industries Ltd. for the import of raw material against the export of AE-473(2-{2-Chloro-4mesyl-3-[(RS)]-tetrahydro-2-furylmethoxymethyl}benzoyl)-cyclohexane-1,3-Dione).

(Advance Authorization No. 1310047840 dated 17.04.2015).

Ref: U.O. No. 01/83/50/150/AM16/DES-IV/307 dated 2.07.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of AE-473(2-{2-Chloro-4mesyl-3-[(RS)]-tetrahydro-2-furylmethoxymethyl}benzoyl)-cuclohexane-1,3-Dione).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
AE-473(2-{2-Chloro-4mesyl-3-[(RS)]-tetrahydro-2-furylmethoxymethyl}benzoyl)-cuclohexane-1,3-Dione)	1 Kg.	1.3-Chloro -2-methyl aniline .	0.753Kg.
		2 Methanol	1.509 Kg.
		3. Toluene	3.530 Kg.
		4. Bromine	0.705 Kg.
		5. Tetrahydrofurfuryl alcohol	0.238Kg.
		6. 1,3-Cyclohexanedione	0.327 Kg.
		7. Sodium Methyl Mercaptide	1.920 Kg.
		8. Sodium Nitrite	0.446 Kg.
		9. Ethylene dichloride	0.719 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/6/2010-CH-II dated 30.09.2015

F. No.35011/259/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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392

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lantech Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/172/AM-16/DES-3/120 dated the 16/06/15 vide which application from M/s. Lantech Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4S,5S)-4-Bromo-6-Oxabicyclo [3.2.1] Octan-7-One (Packed in 49 Containers)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of import inputs duly certified by Central Excise Authorities.

BKhashtgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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393

F. No.35011/165/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1014/AM-15/DES-3/1432 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Butyl-4-Chloro-5-Formyl Imidazole	0.50
2.	4-Bromo Methyl-2-Cyano Biphenyl	0.80
3.	Sodium Borohydride	0.048
4.	Toluene	1.45
5.	Methanol	0.85
6.	N-Methyl Pyrrolidone	0.769

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/403/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/161/AM-16/DES-3/163 dated the 18/06/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amorphous Cefuroxime Axetil USP/BP/IP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	D-7ACA(Deacetyl-7-Aminocephalosporanic Acid)	0.752
2.	(Z)-2-Methoxyimino-2-(Furyl-2-yl)Acetic Acid Ammonium Salt (SMIA)	0.70
3.	Phosphorous Pentachloride	0.784
4.	Methanol	3.05
5.	Methylene Chloride	2.87
6.	Chlorosulphonyl Isocyanate	0.53
7.	Acetone	1.75
8.	1,1,3,3-Tetra Methyl Guanidine	0.215
9.	N,N Dimethyl Acetamide	1.94
10.	Ethyl Acetate	1.84
11.	1-Acetoxyethylbromide	0.59
12.	Activated Carbon	0.100

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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437

F. No. 14010/138/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 7th October, 2015

To,
Vivimed Labs Ltd.,
Sy. No. 202,207/A, 207/E and 207AA,
Bonthapally,
Andhra Pradesh-502313.

Sub: - Advance Authorization Application for the import of raw-materials against the export of Red Bn or Jarcoal Red Bn or 4- Hydroxy Propyl Amino-3-Nitro Phenol.

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield/ quantity of items applied for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to August) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- ✓ Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/00882/AM- 16/DES-III/921, dated 8.9.2015

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427

F. No.35011/189/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1293/AM-15/DES-3/1439 dated the 16/03/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Camphorsulfonate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene-2-ethyl amine	0.53
2.	Alpha bromo-2-chloro phenyl acetic acid methyl ester	0.83
3.	L (-) Camphor sulfonic acid	0.455
4.	Acetone	1.09
5.	Methanol	1.09
6.	Methylene dichloride	5.80
7.	Isopropyl acetate	1.82
8.	Triethyl amine	0.72

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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431

F. No.35011/275/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/149/AM-16/DES-3/168 dated the 18/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl) 3-Methoxyacrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho TolyI Acetic Acid	1.56
2.	Sodium Methoxide	0.442
3.	Potassium Iodide	0.0080
4.	Thionyl Chloride	1.24

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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432

F. No. 14010/1/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 7th October, 2015

To,

M/s. Ascent Fine Chem Pvt. Ltd.,
Factory Add-273, Phase-II G.I.D.C.,
Vatva,
Ahmadabad -382445

Subject: - Advance Authorization Application for the import of raw-materials against the export of N-(3-AMINOPROPYL) IMIDAZOLE

(Advance Authorization No. 0810135388 dated 22.05.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
4. Any other relevant information, if any.


21/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO
No.- 01/82/050/0893/ AM- 16/DES-III/862, dated 01.09.2015

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444

F. No. 14010/3/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 20th September, 2015

To,

M/s. Clean Science and Technology Pvt. Ltd.
Shubham, Navin Nagar Road,
Sangamner,
Ahmednagar,
Maharashtra- 422605

Subject: Advance Authorization application the import of raw-materials against the export of 4- Methoxy Acetophenone/ Acetyl Anisole (99% purity).
(Advance Authorization no. 3110065476 dated 16.6.2015)

Sir,

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Details of production of 4- Methoxy Acetophenone/ Acetyl Anisole (99% purity) in the year 2014-15 and 2015-16 (April to August) and corresponding consumption of raw material including Anisole 93% duly certified by CA may be furnished.
2. Any other relevant information

Yours faithfully,

A.K. Agarwal
29/9/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011- 23381430

Copy to:

Shri Mahender Vikram Singh, FTDO, (DES-3) in reference to DGFT/UONo.-
01/82/050/ / AM-16/DES-III/ 885, dated 2.9.2015.

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445

F. No.35011/247/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1103/AM-15/DES-3/40 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levetiracetam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	S(+)-2-Amino Butyramide Hcl	0.95
2.	Methylene Chloride	2.52
3.	Acetone	0.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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448

Case No.:233/3/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82- ALC4/2014 12.01.2015	Status: Approved
HQ File :01/82/050/00237/AM15/	RLA File :08/24/040/00526/AM14/	Lic.No/Date:0810129185 25.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/358/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: Buspirone Hydrochloride Tablets USP 5mg, 10mg 15mg and 30mg

S.No.	Import Item	Norms proposed for 1 No. Tablets			
		5mg tablet	10mg tablet	15mg tablet	30mg tablet
1.	Buspirone Hydrochloride	5.1	10.2	15.30	30.6
2.	Lactose Monohydrate	48.833	97.667	146.50	293.0
3.	Microcrystalline Cellulose (Avicel PH 102)	16.667	33.33	50.0	100.00
4.	Sodium Starch Glycolate	3.0	6.0	9.0	18.00
5.	Colloidal Silicon Dioxide	0.750	1.50	2.25	4.50
6.	Magnesium Stearate	0.750	1.50	2.25	4.50
7 to 15	Packing Materials	Relevant, As per packing policy.			

RA may take appropriate action as per the decision of Norms Committee.

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449

Case No.:98/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82- ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01145/AM14/	RLA File :08/24/040/00345/AM14/	Lic.No/Date:0810126890 04.12.2013	Defer Date:

Decision :In the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: POTASSIUM CITRATE EXTENDED RELEASE TABLETS

223

S.NO.	Import Items	For export of 1 Million No. Tablets		
		5 m Eq	10.0m Eq	15.0m Eq
1.	POTASSIUM CITRATE USP	550.8 kg	1101.60 kg	1652.40 kg
2.	CARNAUBA WAX (EZ-COAT CWM) NF	137.85	275.70	290.0
3 to 7	Bottles and Caps	Relevant as per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

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F. No. 14010/40/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 7th October, 2015

To,

Metropolitan Eximchem Ltd.
201/B, Runwal & Omkar Esquare, OPP
SION Chunabhatti Signal, Eastern EX
Highway, SION East,
Bombay- 400022

Subject: - Advance Authorization Application for the import of raw-materials against the export of 4-(2-CHLOROETHYL SULFONYL) BUTYRYL CHLORIDE

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to August) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.-
01/82/050/904/ AM- 16/DES-III/896, dated 3.9.2015

10/8/15-76

452

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/504/AM-16/DES-3/551 dated the 09/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Paroxetine Carbinol	0.810
2.	4-Dimethyl Amino Pyridine	~~0.017~~
3.	Acetone	~~0.038~~
4.	Activated Carbon	0.095
5.	Cyclohexane	5.80
6.	Methanesulfonyl Chloride	0.589
7.	Methanol	1.42
8.	Methyl Isobutyl Ketone	0.73
9.	Methylene Chloride	5.02
10.	Potassium Carbonate	1.27
11.	Sesamol	0.55
12.	Triethylamine	0.55

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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455

F. No.35011/50/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Reannon Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1154/AM-15/DES-3/1049 dated the 13/01/15 vide which application from M/s. Reannon Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Renontrikal Injection (Aprotinin 10000 IU) Lyophilized Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Approtininc	2.244kg/million vials

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/497/AM-16/DES-3/562 dated the 10/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	CBZ-L-Valine	1.1824
2.	N,N-Dicyclohexyl-Carbodimide(DCC)	1.061
3.	4-Dimethyl Aminopyridine	0.028
4.	Acyclovir	0.758
5.	Dimethyl Formamide	3.515
6.	Methanol	3.968
7.	Steam/Thermal Coal	As per Fuel Policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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466

F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/192/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 09th May, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s. Dharuhera Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1000/AM13/DES-3/1105 dated the 18/01/13 vide which an application from M/s. Dharuhera Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mifepristone Tablets 200mg & Misoprostol Tablets 200mcg Tabs**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

Mifepristone-----204 mg/200mg tablets
Misoprostol-----204 mcg/200mcg tablets

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/194/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers

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471

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Sunshield Chemicals Ltd. for the import of raw material against the export of THEIC- TRIS(2-HYDROXY ETHYL ISOCYANURATE).

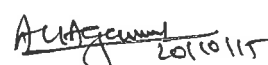
Ref: U.O. No. 01/83/50/899/AM-16/DES-IV/919 dated 8.9.2015
(Advance Authorization No. 0310797135 dated 9.7.2015)

M/s. Sunshield Chemicals Ltd. have submitted present application for the import of raw material against the export of THEIC- TRIS(2-HYDROXY ETHYL ISOCYANURATE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
THEIC- TRIS(2-HYDROXY ETHYL ISOCYANURATE	1 kg	1. CYANURIC ACID	0.546 KG.
		2. ETHYLENE OXIDE	0.562 KG
		3. METHANOL	0.103 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2010-CH-II dated 20.10.2015

10/AM-16

B-3

Case No. B- ~~7-09-03~~	M/s. Lotus Enterprise, Mumbai
Meeting No. ~~06/AM16~~	F.No. 01/82/50/1148/AM07/DES-III
Dated ~~09-7-15-16.09.2015~~	RLA F.No. 03/95/40/588/AM07
	Advance Licence No. 0310403889 dated 12.10.2006

18.10.2015

This case of M/s. Lotus Enterprises, Mumbai was considered by the Norms Committee in its meeting No. 32/82-ALC1/2006 dated 22.11.2006 for fixation of input output norms under para 4.7 of HBP. The case was approved and the norms was fixed by the Committee vide minutes (copy enclosed). As per minutes the description of export product is as "**Acid Blue 25-200% (Dye content 70-72%)**" whereas the description of export product mentioned in the advance licence is as "**Acid Blue 25 SPL**".

2. Now the firm M/s. Lotus Enterprises, vide letter dated 23.05.2015 (copy enclosed), has stated that they were issued Advance Licence No. 0310403889 dated 12.10.2006 by the Zonal Office, Mumbai for export of "**Acid Blue 25 SPL**". They have completed export and import against the said licence. On fulfillment of export obligation they submitted original documents in the Zonal Office, Mumbai to close the file. However, Zonal Office, Mumbai have not closed their case due to wrong description of export products in the norms approved by the Norms Committee.

3. The firm has requested correct the description of export product from "**Acid Blue 25-200% (Dye content 70-72%)**" to "**Acid Blue 25 SPL**".

4. The case is placed below the Norms Committee for consideration.

Dr. for the purpose of EDDZ/Regularization.

Rajesh Kumar

1st Officer

C. P. K. K. K. K.

A. S. S. A.

D. C. P. Z.

Repeat
Case

B-08
B-09

Case No.:122/23/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case ~~Deferred~~
HQ File :01/82/050/01169/AM14/	RLA File :31/83/040/00116/AM14/	Lic.No/Date:3110060644 09.10.2013	Defer Date:08.05.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/72/2012-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexahydro-1,3,5-Tris (2-Hydroxyethyl) -S – triazine	1 kg	1.	Monoethanol amine	0.671 kg
		2.	Paraformald-ehyde 91-93%	0.326 kg

RA may take appropriate action as per the decision of Norms Committee.

M. No. 10/82
Sl. No. 332 188

F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 14 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/48/AM-16/DES-3/11 dated the 11/06/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(2R)-2-Deoxy-2-Fluoro-2-Methy-D-Erythro Pentonic Acid Gamma-Lactone 3,5-Dibenzoate	4.235 ✓
2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92 ✓
3.	Di Chloro Methane	11.20 ✓

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

M.No. 10/82

S.No. 331

F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to ~~DGET-U.O.No. 01/82/50/1949/AM-16/DES-3/37.25(1)~~ dated the 11/06/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2'-Deoxy-2'-Fluoro-2'-c-Methyluridine	0.90
2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
3.	Di Chloro Methane / methylene chloride	1.20
4.	Tetra hydro Furan	5.335

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi